II. A copy each (in English attd Hindi) of the following Notifications of the Ministry 0f Home Affairs (Department of Personnel and Administrative Reforms), under subsection (2) of sectioji 3 of the All India Services Act, 1951:—

- (i) G.S.R. No. 507, dated the 22nd April, 1978, publishing the Indian Administrative Service (Fixation of Cadre Strength Fourth Amendment Regulations, 1978.
- (ii) G.S.R. No. 542, dated the 29th April, 1978, publishing the Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1978.
- (iii) G.S.R No 543, dated the 29th April, 1978, publishing the Indian Police Service (Pay) Fourth Amendment Rules, 1978
- (iV) G.S.R. No. 544, dated the 29th April, 1978, publishing the IndiaVi Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978.
- (v) G.S.R. No. 545, dated the 29th April, 1978, publishing the Indian Police Service (Fixation of Cadre Strength) SecoVid Amendment Regulations, 1978.

[Placed in Library. See No. LT-2260/78 for (I) to (V)].

- I. Report (1976-77) and Accounts of the N»yveli Lignite Corporation Limited, Neyveli (Tamilnadu) and Related (Papers
- II. A note on the implementation of the Recommendation No. 17 contained in the Sixty-Second Report of the Committee *10n* Public Undertakings

# **ऊर्जा मंत्रासय में राज्य मंत्री (श्री फजलू**र **रहमान)**: श्रीमन्, मैं ग्रापकी ग्रन्मति से

निम्नलिखित पत्न सभा पटल पर रखता हं :

I. कम्पनी अधिनियम, 1966 की धारा 619क की उपधारा (1) के अधीन निम्नलिखित पत्नों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में):

- (i) 1976-77 के वर्ग के लिए नेवेली लिगनाइट कारपोरेशन लिमिटेड, नेवेली (तामिलनाडु) का 21वां वाधिक प्रतिवेदन तथा लेख, लेखों पर लेखा-परीक्षकों के प्रतिवेदन और उन पर भारत नियंत्रक महालेखापरीक्षक की टिप्पणियों सहित।
- (ii) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा।

[Placed in Library, See No. LT-2080/78 for (I) and (II)].

II. राज्य विद्युत बोर्डो के क.र्यकरण के सम्बन्ध में सरकारी उपक्रमों सम्बन्धी समिति के 62वें प्रतिबेंदन में ग्रन्तविष्ट सिफारिण संख्या 17क कार्यान्वयन के सम्बन्ध में एक टिप्पण (श्रंग्रेजी तथा हिन्दी में)।

[Placed in Library. See No. LT-2361/78].

# CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of arrests and killing of Scheduled Castes and Neo-Buddhists in Agra Nand calling in of the Army and imposition of curfew there on the 1st May, 1978

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh) Sir, I beg to call the attention of the Minister of Home Affairs to the situation arising out of arrests aVid killing of Scheduled Castes and neo-Buddhists in Agra and calling in of the army and imposition of curfew there on May 1, 1978.

THE MINISTER OF STATE IN HE MINISTRY OF HOME AFFAIRS SHRI DHANIK LAL MANDAL): iir, the deplorable incidents of vio-ence in Agra have caused under-tandable concern and deserve strong ondemnation.

According to reports received from he Government of U.P. when a pro-ession taken out on the eve of the birth anniversary of Dr. Ambedkar m 14th April, 1978, was passing hrough Rawatpara and Peepal Mandi Agra, there was some stone throw-ng and damage was caused to some hops. The police intervened and the jrocession passed off peacefully. Jnder the aegis of Dr. Ambedkar Ja-'anti Samiti some persons proposed o take out a procession on 23rd April, 978, on the same route which was >pposed by the shopkeepers of Ra-vatpara and Peepal Mandi. In view )f the prevailing tension, the district uathorities suggested to the sponsors )f the procession to take an alternate route and also imposed prohibi-ory orders under section 144 Cr. P.C., is a precautionary measure. A pro-:ession of about 3,000 persons was taken out on 23rd April. 1978 and after some persuasion the leaders of :he procession appeared agreeable to avoid the prohibited area. However, when the procession reached the vicinity of Rawatpara and Peepal Mandi, the crowd became violent and attempted to break the police cordon and force its way towards the prohibited area. The police fired tear gas shells and made a mild lathi charge to disperse the crowd. The dispersing crowd set fire to a P.A.C. truck and reportedly pushed its driver into burning tarpaulin of the truck :ausing severe burn injuries and head njuries. 35 persons were arrested and ;wo cases were registered.

On 1st May, 1978, about 80 persons reportedly belonging to the Jatav Community demonstrated at the Col-lectorate, entered the court of the Additional District Magistrate, indulged in rowdyism, broke glass panes, damaged furniture and assaulted a

clerk of the Court. The police intervened and arrested the demonstrators. When the arrested persons were being shifted to the police station, about 100 demonstrators, who had since collected at the spot became violent and the police dispersed them by brandishing lathis. A section of the crowd, while dispersing set fire to a Roadways bus which was passing through. Some demonstrators indulged in heavy brickbatting of the police. One of the demonstrators allegedly fired on a police Inspector and the police officer returned the fire in self-defence killing him on the spot. A number of scooters and buses were set on fire. An attempt was made to attack the regional workshop of the Roadways and set fire to a Power House, a Branch Post Office as well as a Petrol Depot of Indian Oil but these were foiled by timely intervention by the police. In view of the continued brickbatting from the housetops and widespread attempts to damage public property, the police opened fire at two places to control the situation. Curfew was imposed and the Army was called out to help the civil administration. 5 persons were killed and 34 persons from the public admitted to hospital with injuries as a result of incidents on the 1st of May. 4 Policemen have also been admitted to hospital and the condition of two of them is reported t0 be serious.

a matter of urgent public importance

The curfew was relaxed on 2nd May from 5 A.M to 7 P.M. but no untoward incident was reported during this period. However, when a police party went to Jagdispura to announce the reimposition of curfew in the evening, some miscreants set up road blocks, indulged in heavy brickbatting and fired on the police vehicle from housetops. The police returned the fire in self defence resulting in the death of one person and serious injuries to another who succumbed to the injuries next morning. Some persons also pelted stones on a cinema building and set fire to a nearby wood 'Tal' in the evening. The police intervened and chased away the miscre[Shri Dhanik Lal Mandal]

ants. With the death of one of the injured, the total death toll in these incidents has risen to eight.

The curfew was again relaxed on the morning of 3rd May from 5 A.M. in all localities except Jagdishpura. No untoward incident was reported yesterday. Central Government have rushed units of C.R.P at the request of the State Government. The situation is reported to be under control and gradually returning to normal.

श्री बढ प्रिय मौर्य : ग्रादरणीय सनापति जी, बेलची से ग्रागरा तक एक ग्रन्तर हो गया Mr. Deputy Chairman in the chair] बेलची में भोषित समाज के, शेंड्ल्ड कास्ट के गरीब नर ग्रीर नारी जिन्दा जला दिये थे ग्राग में । लेकिन जलाने वाले समाज विरोधी शक्तिशाली कुछ जमींदार तबके के लोग थे। भ्रागर। में शोषित समाज, शैंडल्ड कास्ट के या जाटव करें जाने वाले, नये बृद्धिस्ट होने वाली स्वियों और पुरुषों की हत्या कर दी । हत्या करने वाले वड़े जमीदार नहीं. इत्या करने वाले समाज विरोधी जन्तिगाली तत्व नहीं, बल्कि वर्दीधारी सरकारी पलिस ग्राँग रीजगुल्मीः के ग्रधिकारी थे जिन्होंने सरकारी बन्दक अंप सरकारी गोली से उनकी हत्याकी। यह अन्तर हो गया है। मैं यह कहकर इस सत्य पर पदों नहीं डालना बाहता कि यह 30 वर्ष में अचानक हो गया है। कांग्रेस के राज्य में भी जिस पार्टी का स्वयं सदस्य रहा वहां ग्रत्याचार शोषित समाज पर होते थे लेकिन ग्रत्याचार का ग्राफ अपर से नोचे बा रहा था, लगातार वे ब्रत्याचार घटत जा रहे थे, लेकिन 23 मार्च, सन 1977 के बाद शोषित समाज पर शैंडुल्ड ट्राइन्ज और मेहल्ड कास्ट्स पर ये ग्रत्याचार जो हो रहे हैं उनकाग्रह्म ऊरंचाजारहा है, अहता जा रहा है। यह ग्रन्तर सत्य से सीधा सम्बन्ध रखता हैं। मेरा विश्वास है कि यह सरकार इस सत्य को झुठला नहीं सकती क्योंकि देहात का बड़ा जमीदार दुर्भाग्य से यह समझने लगा है कि

ग्रव कानून की कोई चिन्ता मत करो, राज ग्राज तेरा है। इसलिए देहात में खेत मजदूरों पर जुल्म हो रहे हैं।

श्रीमन, ग्रव मैं तथ्यों पर ग्राता हं। माननीय राज्य मंत्री जी ने कुछ फैक्ट्स यहां रखे। उनका वास्तविकता से कोई सम्बन्ध नहीं है। क्या मैं मंत्री महोदय से यह पूछ सक्ंगा कि क्या कोई दरस्वास्त बाबा साहब ग्रम्बेदकर की जयन्ती मनाने वाले उनके अनुयाइयों की भ्रोर से अप्रैल के पहले हफ़ते में या 14 ग्रप्रंल से पहले ग्रधिकारियों या जिला मजिस्ट्रेट के पास ग्राई कि बाबा साहब ग्रम्बेदकर की याद में हम एक जल्म निकालना चाहते हैं, उनकी जयन्ती के उपलक्ष में हम जलस निकालना चाहते हैं भीर हमें यह शक है कि इस जल्स पर कुछ समाज विरोधी तत्व पथराव कर सकते हैं, हमला कर सकते हैं ? क्या ऐसी कोई दरख्वास्त ग्राई? ग्रगर ऐसी कोई दरख्वास्त ग्राई तो उसके ग्राधार पर जिला ग्रधिकारियों ने क्या व्यवस्था की? क्या उस दरख्वास्त को मंजर करके रूट मान लिया गया था भ्रीर जो रूट था चाहे वह पीपल की मंडी से होता हुआ या रावतपाड़ा होता हम्रा, क्या उस रूट पर जिला ग्रधिकारियों ने कोई प्रीकाशन लिया था कि जब शोषित समाज के लोग ग्रपने मसीहा डा० ग्रम्बेदकर की याद में जलस निकालें तो कोई समाज विरोधी तत्व उन पर ग्राक्रमण न करें?

दूसरा प्रश्न मेरा यह है कि जिन दो जगहों पर से यह शांतिपूर्ण जनूस निकल रहा या बाबा साहेब अम्बेदकर जयन्ती के उपलक्ष में, इन दो जगहों पर जिन छतों या जिन बाजार की दुकानों की छतों से उन पर पत्थर फैंके गये उनके मालिक कौन हैं। किस समाज के ये लोग हैं और उनका किससे सम्बन्ध है, राजनीति में भी किससे सम्बन्ध है? क्या मंत्री जी यह बतायेंगे कि उनको यह जानकारी है, और अगर नहीं है जानकारी उनके पास तो उत्तर प्रदेश सरकार से यह जानकारी

करवायेंगे कि जिन छतों पर से, शान्तिपूर्वक जलूस पर पथराव हुआ उन दुकानों स्रोर मकानों के मालिक कौन हैं और उन मालिकान के साथ जिनके मकान से पथराव हुआ उस पथराव के बाद पुलिस ने क्या कार्यवाही की? क्या कोई गिरप्तारी हुई? छतों से जो पथराव दो जगह हुआ, एक बार का तो समझ सकते हैं कि भाग गये होंगे, लेकिन पन्द्रह मिनट के दौरान में दो अगहों पर पथराव, पन्द्रह मिनट बाद हुआ तो कोई गिरफ्तारी हुई? अगर गिरफ्तारी हुई तो वह क्यों छोड़ दिए गए श्रीर किस समाज से उनका सम्बन्ध है ?

तीसरा प्रक्त यह है कि क्या 15 तारीख को कोई विरोध में अलुस निकला? कोई जन्म उन समाज विरोधी तत्वों ने जिन्होंने बाबा साहेब ग्रम्बेदकर के ग्रन्थार्यायों पर पयराव किया क्या उन्होंने विरोध में जलूस 15 तारीख को निकाला? ग्रीर ग्रगर विरोध में जलूस निकला तो क्या इसकी इजाजत जिला ग्रधिकारियों से ली गई थी, और अगर ली गई थी तो इस तनाव को जिला ग्रधिकारियों ने क्यों बढ़ने दिया। मेरा तीसरा प्रश्न यह है...

एक माननीय सदस्य: तीसरा प्रश्न नहीं, चौथा प्रश्न ।

श्री बुद्ध प्रिय मौर्य : याद दिलाने के लिये ग्रापको धन्यवाद ।

मेरा चौथा प्रश्न यह है कि 23 तारीख को मौन जलुस निकला बाबा ग्रम्बेदकर के ग्रनुधार्य यों की ग्रोर से, जिसमें बच्चे भी थे सैकड़ों की तादाद में, स्त्रियां भी थी सैफडों की तादाद में, श्रगर नहीं तो राज्य मंत्री जी कह दें कि यह बात गलत है। बच्चे सैकड़ों की तादाद में थे, स्त्रियां सैकड़ों की तादाद में थीं, जवान ग्रीर बुढ़े हजारों की तादाद में थें, यह मेरी सूचना है। 23 तारीख

को मौन जलुस निकला उस पथराव के विरोध में, उन गंदे नारों के विरोध में जो 15 तारीख को बाबा साहेब ग्रम्बेटकर के खिलाफ लगाये गये. जो गोपित समाज के खिलाफ लगाये गये हैं। यह जो मौन जलूस निकला जिसमें कोई नारा नहीं लगाया गया था शांतिपुर्वक था उसमें क्या बच्चे, स्त्रियां, बुढ़े शामिल थें? ग्रगर शामिल थे तो राज्य मंत्री का यह बयान कि वह जल्म जो या उस का पुलिस ने मुकाबला विद्या, लाठीचाजं का मुकाबला किया और वह तैयारी करके आए थें, वितना ग्रसत्य है। मेरा छठा प्रश्न यह है...

a matter of urgent public importance

माननीय सदस्य: छठा नहीं पांचवां।

श्री बुद्ध प्रिय मीर्य : मैंने चीया घीर पांचवां प्रश्न एक साथ लिया है। यह छठा प्रश्न है कि 23 और 30 अप्रैल के बीच में कोई म्रांदोलन मोषित समाज का, गरीव लोगों का, पिछड़े जाति का बाबा साहेब ग्राम्बेदकर के मनुयायीयों की ग्रोर से शांतिपूर्वक छिड़ गया था क्या? ग्रगर हांतो उस में कितनी गिरफ्तारियां हुई ग्रीर उन गिरफ-तारियों के दौरान कानून को कोई तोड़ न पाये उसके लिये ग्रधिकारियों ने क्या प्रकाशंस लिये? साथ ही मैं यह पूछना चाहता हं कि जो सत्याग्रहियों की गिरपतारियां हुई वह कौन-सी दफा तोड़ने पर हुई ? कानून को तोडने वालों की कितनी संख्या थी ? 23 से 30 तारीख, मैं तो यह कहंगा कि 14 ग्रप्रैल से पहले से 30 अप्रैल तक निरन्तर दो तरह की विचारधाराओं के लोगों का टकराव होता रहा-शोषत समाज, पिछड़ा समाज भ्रीर भ्रमुद्रा समाज बल्कि विशेष काति के लोग, विशेष वर्ग के लोगों में आपस में तनाव होता रहा। इस 15-20 दिन के तनाव को रोकने के लिये वहां के जिला ग्रधिकारियों ने क्या-क्या प्रिकाशंस लिये? मैं यह भी जानना चाहंगा कि पहली मई को, जिस दिन हजारों भादमी कचहरी में होते हैं, 80

# श्रीबद्ध त्रिय मौयं]

म्रादिमयों ने जिन्होंने पूरी कचहरी को दहम-बरहम कर दिया, तोड़ डाला, फोड़ डाला, इनको कितनी देर बाद गिरफ्तार किया गया, कितनी जगह पर लाठीचाजं हुई ग्रीर कितनी जगहों पर गोली चली? किस स्थान पर भीर किस समय पर गोली चली भीर यह जो गोली चली इसकी इजाजत किसी अधिकारी ने दी क्या ? किसी मजिस्ट्रेट ने, किसी पुलिस ग्रधिकारी ने इसकी इजाजत दी क्या? यह मैं जानना चाहता हं ?

मैं यह जानना चाहता हं, ग्रापने ग्रपने बयान में भी कहा है, ग्रखबारों में छपा है ग्रीर यहां भी कुछ थोडी-सी झलक ग्राई है ग्रीर मुझे मालुम है इसका उत्तर ग्राप बढ़ा-चढ़ा कर देंगे, कि कितने सिपाही जनता की गोलियों के शिकार हए। जो सिपाही ग्रस्पताल में बताए जाते हैं उन सिपाहियों में से कितने ऐसे हैं जो गोली से घायल हुए हैं स्रीर गोली से घायल होने से पहले उनकी कितनी तादाद थी? यह मैं इसलिये जानना चाहता हं क्योंकि ग्रापने निराधार ग्रारोप लगाये हैं कि छतों से गोलियां चलीं ग्रीर उसके जवाब में ग्रापने गोली चलवाई । जैसे गोली पंतनगर में चली उसके जवाब में ग्रापने गोली चलवाई. कानपुर में गोली चली उसके जवाब में ग्रापने गोली चलवाई । यही गोलियां बनारस में चली थीं ग्रौर यही गोलिया देश के दूसरे भागों में चली हैं। भ्रव इन्हीं गोलियों को ग्रागरा में भी दोहराया जा रहा है। ऐसी स्थिति में मैं यह जानना चाहता हं कि कितनी गोलियां छतों से चलाई गई ग्रौर उनके कारण कितने सिपाही या सरकारी कर्मचारी घायल हुए और कितने लोग ग्रस्पतालों में पड़े हुए हैं जो इन गोलियों के शिकार हुए? श्रीमन्, मैं इस संबंध में कुछ बातें **ग्रखबा**र से कोट करना चाहता हं---(Patriot)—"Demand to remove Chief Minister by May"—I am quoting from

In a joint letter to the Party Chief, Shri Chandra Shekhar, 22 legislators said—I quote; "There was virtually a holiday for the law and order in the State". I am not saying this. It is their legislators, the Janata Party legislators who are saying this. I am further quoting; "Since Mr. Yadav took over as Chief Minister, in all, 41 (police firings were ordered in 10 months resulting in a large number of casualties."

यह मेरा कथन नहीं है, यह इनके ही विधायकों का कथन है। इनका यह ग्रारोप निराधार है या सत्य पर ब्राधारित है, यह मैं नहीं जानता ? ग्रागरा में गोली चलाई गई। 43 बार उत्तर प्रदेश में गोलियां चल चुकी हैं। गोली चलाने पर इन लोगों ने शोषित को बदनाम किया ग्रीर ग्राज यही लोग गोलियां चला रहे हैं। ग्रब हमें देखना है कि ये लोग क्या करते हैं।

श्रव में कुछ तथ्य श्रीर रख कर यह जानना चाहता हूं कि ग्रब तक कितने व्यक्ति ग्रापकी सरकार की पुलिस की गोली से मारे गये हैं? ब्राप इनकी संख्या 7 या 8 बताएंगे। हमको यह बताया जा रहा है कि 25 गरीब शोषित समाज के नर-नारियों श्रीर बच्चों को पुलिस की गोली से मार दिया गया है। मैं यह भी जानना चाहता हं कि इस काण्ड में कितने लोग जहमी हए ग्रीर कितने लोग ग्रस्पतालों में भर्ती हैं? उनकी संख्या तो ग्राप बताएंगे ही, लेकिन हमको यह बताया गया है कि ऐसे लोगों की संख्या 38 है। इसके साथ-साथ मैं यह भी जानना चाहता हं कि श्रव तक कितने व्यक्ति पुलिस की लाठी चार्ज के शिकार हुए ग्रीर उनमें से कितने ग्रस्पतालों में भर्ती हैं? इनकी संख्या तो ग्राप जानें, लेकिन हमको यह बताया गया है कि उनकी संख्या 200 हो गई है। हमको यह भी बताया गया है कि मब तक जिन निर्दोष लोगों

को गिरफ्तार किया गया है उनकी संख्या 500 से भी ऊपर चली गई है। इस संबंध में जो संख्या ग्राप बताएंगे वह तो ग्राप ही जानें। मैं इस संबंध में कुछ ग्रीर प्रश्न पृष्ठना चाहंगा। में जानना चाहता हूं कि क्या यह सही है कि ग्रापने फौज इसलिए बुलाई कि इस मामले को सुलझाना ग्रापके बस की बात नहीं रह गई थी ? मैं जानना चाहता हूं कि फीज कब बुलाई गई? अब गोली चली थी, उसके कितनी देर बाद आपने फीज को बुलाया? इसमें कितना ग्रन्तर है? इन दोनों के बीच में कितना ग्रन्तर था, इसको ग्राप स्पष्ट रूप से बताने की कृपा करें? श्रीमन्, मैं यह भी जाननः चाहता हं कि ये लोग उन लोगों पर ग्रारोप लगाते हैं जो अहिसा में हमेशा विश्वास करते रहे हैं--काश! यह सरकार अहिंसा में विश्वास करने वालों को बचा पाती ग्रीर शोषित वर्ग के साथ मिल कर संघर्ष करती, इसलिये क्या सरकार ने इस शोषित वर्गको बचाने की कोशिश की है ? हमें ग्रक्सोस यह है कि उनके बाप-दादे मारे गवे, ग्राज उनकी मां-बहिनों की इज्जत लूटी गई, लेकिन उनकी रक्षा के लिए सरकार की तरफ से कोई कार्यवाही नहीं की गई। निहत्थे लोगों पर गोली चला दी गई। सरकार कहती है कि उन लोगों के पा**स हथिया**र थे। मैं जानना चाहता हूं कि इन लोगों से पूलिस ने कितने हथियार बरामद किये हैं ग्रौर जिन लोगों ने मकानों की छतों से गोलियां चलाईं, उनकी संख्या कितनी है ? ग्रापने यह भी कहा है कि एक मुनजम गिरोह इस काण्ड में शामिल है। मैं जानना चाहता हं कि क्या ग्रापने इस मुनजम गिरोह का पता लगाया है ? ग्रगर ग्रापने इस गिरोह का पता नहीं लगाया है और अगर आप में यह क्षमता नहीं है तो मैं यही कहूंगा कि ग्रापकी सरकार इतनी निकम्मी है कि वह इस गिरोह का पता नहीं लगा सकी । निकम्मे लोगों को सरकार चलाने का कोई ग्रधिकार नहीं है। मैं जानना चाहता ह़ंकि इन उपद्रवों के पीछे ग्रगर कोई गिरोह है तो ग्राप उसको

क्यों नहीं पकड़ रहे हैं? ग्राज देश में ग्रीर साम्प्रदायिकता जातीयता म्राग धधकती आ रही ग्राप इतना कहकर छूट नहीं सकते कि एक खास गिरोह मुनज्जिम तरीके से इस ग्रगज्यका को भड़का रहा है। गृह मंत्री होने के नाते ग्रापके पास सी० ग्राई डी० ग्रौर तमाम शक्तियां हैं, तमाम राज्य चलाने वाली शक्तियां हैं। तो वह कौन सा गिरोह है ग्रीर उसकी पकड़ धकड़ करने के लिये, उसकी गतिविधियों को रोकने के लिये गृह मंत्रालय नया कर रहा है। श्रीमन्, सरकार ने कई भमीशन बिठाये । बहुत ग्रन्छ। किया कि जो हमें कमीशन में बुलाया नहीं। नहीं तो पता चलता कि क्या उनकी श्रीकात है। नयोंकि कल तक जो स्थयं मुलजिम थे वह ग्राज कमीशन विठा रहे हैं इन्क्वायरी करने के लिये। मैं कहना चाहता हूं कि झाप कल परसों एक दूसरे के खिलाफ भी कमीशन बिठायेंगे । लेकिन जो इन्सानियत का खून हुआ, उसके लिये यदि आपके अन्दर दया है श्रीर श्राप जनतंत्र की परम्परा में विश्वास करने वाले ग्राप के ब्रादर्श हैं तो ब्राप एक हाई पावर कमीशन बिठाइये और मालूम करें कि कौन सी ताकतें थीं, कौन सी शवितयां थीं, कौन से दल थे, कौन सी जनता द्रोही ग्रीर देश द्रोही ताकतें हैं जो इस तरह से भराजकता का वातावरण पैदा कर रही हैं। क्या इसके लिये भाप कोई कमीशन बिठायेंगे । श्रीमन्, मैं भ्रापसे निवेदन करना चाहता हूं कि झागरा से मेरा सम्बन्ध रहा है। ग्रागरे में मैंने बचपन से शिक्षा प्राप्त की है। वह मेरी जन्म भूमि तो नहीं रही लेकिन वह मेरी कर्मभूमि रही है। मैं मंत्री महोदय से जानना चाहूंगा कि क्या वह यह जानकारी देने की कृपा करेंगे कि आपके तीनों विधायक द्यागरे में हार गये। वहां जो चुनाव हुमा, उस मसेम्बली के चुनाव में तीनों विधायक हार गये । उसके बाद मुनज्जिम तरीके से वहां के क्लेक्टर, वहां के पुलिस सुपरिटेन्डैंट ग्रीर वहां के बड़े ग्रधि-

### [श्री बुद्ध त्रिय मौर्य]

कारियों को आपने वहां से हुटाया और ऐसे लोगों को वहां पर भेजा जो शोषित समाज के लोगों का शोषण करके, धमका करके उन्हें आपके साथ जोड़ दें। क्या यह सत्य है और क्या यह सत्य नहीं है इसको भी आप बताने की कुपा करेंगे। श्रीमन्, मैं निवेदन यह कर रहा था कि . . .

श्री उपसभापति : कृपया समाप्त कीजिये ।

श्री बुद्ध प्रिय मोर्थ: श्रीमन्, एक क्षण में समाप्त करता हूं।

श्रीमन्, आगरा मेरा कर्म क्षेत्र रहा है। मैं चाइता हूं कि इस सदन से ज्यादा से ज्यादा एमं थीं अर्थ श्रीर जाति से ऊपर लठकर इस समस्या को देखने के लिये आगरे जायें और सत्य क्या है इसको देश के सामने रखें और तमाम संसार के सामने रखें। इन शब्दों के साथ मैं चाहूंगा कि मंत्री महोदय अगर इसका उनर दे सकते हैं तो दें और न दे सकें तो उसकी जानकारी कराकर यहां दें और निर्फ राजनैतिक आधार पर इसको जोड़ने की को जिश न करें। धन्यवाद।

श्री धनिक लाल मंडल : महोदय, जब कोई प्रश्न आधे घंटे का हो तो उसका उत्तर क्या हो, कैसे न्याय किया जान, इस पर मैं बराबर सोचता रहता हूं। महोदय, ला एंड आईर का प्रश्न मुख्यतया राज्य का विषय है। यह राज्य से सम्बन्धित है। इसमें हमारा कोई कंस्ट्रक्टिब जिम्मेदारी हो सकती है तो वह इतनी भर ही है। उसके आधार पर हमने जबाब भी दिया है। महोदय, मानतीय सदस्य ने प्रश्न उठाया है और पूछा है कि अत्याचार का आफ जो कि कांग्रेस की रिजीम में जो उत्पर से नीचे की और आ रहा था वह पुन: नीचे से उत्पर की ओर जा रहा है। यह प्रश्न है महोदय, और इसका वया उत्तर

दिया जाय ? महोदय, उत्तर प्रदेश ग्रीर बिहार में भाजिनल इन्त्रीमेन्ट हम्रा है, परन्त यह क्षान्त्र ग्रीर महाराष्ट्र में भी हम्रा है जो कि कांग्रेस गवर्नड स्टेट हैं । इसलिये कुछ कहने से पहले माननीय सदस्य को इस बात की जानकारी ५ हनी चाहिए। इसलिये मैंने कहा कि इस तरह से जो चीजें छेड़ी जा रही हैं. उनका क्या उत्तर हो सबता है ? माननीय सदस्य ने जानना चाहा है कि जल्स िकालने के लिये कोई दरस्थारत दी गई थी? मजिस्ट्रेट को दी गई भी प्रौर उसने क्था व्यवस्था की जिससे शांति बनी रहे। महोदय, मैं नहीं जानता कोई दरस्वास्त गई या नहीं गई, जरूर गई होगी, इजाजत ली गई होगी। जो भी बटना हुई, पथराव हुग्रा, जुलुस भातिपूर्णथा। इस पथराव के लिये मैंने कड़े शब्दों में निदा की जितनी शक्ति मेरे पास है उस पुरी शिवत से मैंने निदा की है। जिन लोगों ने गान्तिपूर्ण जल्स पर पथराव िया यह एक निदनीय बात है। पुलिस ने क्या किया? पुलिस ने बीच-बचाव कर के जलूस को शांतिपूर्ण निकाल दिया । माननीय भदस्य ने जानना चाहा कि पथराव जिस मकान से हम्रा उसका मालिक कौन है ग्रीर उसकी पालिटीकल लीनिन्स क्या है ग्रीर उसका किसी पालिटीकल पार्टी मे िलेशन है। यह यूचनातो मेरे पास नहीं है ग्रौर न ही इतने विस्तार में सूचना हो सकती है। यह तो उत्तर प्रदेश विधान सभा में सूचना मांगी जाए तो वहां के गृह मंत्री दे सकेंगे। इसमें मेरे पाम कोई सूचना नहीं है। उनके विरुद्ध क्या कार्यवाही हुई, इसकी सुचना भी मेरे पास नहीं है। 15 अप्रैल को जो काऊंटर जलूस निकला वह रावतपाड़ा ग्रीर पीपल मंडी के बीच से जुलुस निकल रहाथा। जैसे कि माननीय सदस्य कहते हैं कि दो स्थानों पर पथराव हुआ। 15 तारीख को जो जुलूम दूकानदारों की ग्रोर से निकला वह शांतिपूर्ण खत्म हम्रा । एफ० ग्राई० ग्रार० दर्जं हुई उसके बाद दोनों तरफ के लोगों को एतराज हुआ । पुलिस ने कोई गिरफ्तारी नहीं की

क्योंकि इसलिए नहीं की कि टेंशन न बढ़ जाए। जो तनाव पूर्ण स्थिति...

(Interruptions)

श्री देवराव पाटील (महाराष्ट्र) : जुजूस ने जब हरिजनों पर . . .

(Interruptions)

भी धनिक लाल मंडल : बीच में उठ कर टोकना शुरू कर देते हैं। प्रशासन ने क्या किया यह भी मैंने घापको बताया कि प्रशासन विजीवेंट रहा । जुलूस को शांतिपूर्ण निकास दिया । 23 तारीख को जो मौन जुलूस निकला, जो हमारी रिपोर्ट है, जो हमको उत्तर प्रदेश भरकार से प्राप्त हुई है, मैं उसी के ग्राधार पर कह रहा है, जो प्रोसेशन को सर्वोमर करने वाले लोग थे, जो लीडर थे ग्रीर जो श्रयार्टीज वहां पर थी, एस०एस०पी० कलेक्टर, इन दोनों के बीच में यह बात तय हो गई कि पीपल मंडी ग्रीर रावतपाड़ा से यह जलूस नहीं निकलेगा भ्रौर उसके लिए एक भ्राल्टरनेट रूट तय हो गया । क्योंकि वहां पर तनाव था । 15 तारीख को घटना के बाद वहां पर तनाव था इसलिए डिस्ट्रिक्ट एडिमिनिस्ट्रेशन ने परस्एड किया और वे लोग राजी हो गए। किन्तु जब वहां जन्म पहुंचा तो जन्म ने उधर से निकलने की कोशिश की इसलिए वहां पर टीयर गैस का इस्तेमाल हुआ, लाठीचार्ज हुआ और गिरफ्तारियां भी हुई । 35 लोगों की गिरफ्-तारियां की गई। उसके बाद माननीय सदस्य जानना चाहते हैं कि 23 ग्रीर 30 ग्रंपेल के बीच में जो सत्याग्रह हुआ, कोर्ट में भी शांतिपूर्ण सत्याप्रह हुमा । 280 लोगों की गिरफ्दारियां हई जिस में से 220 को छोड़ दिया गया। समरी ट्रायल जलाया गया भीर एक दिन की हल्की सजा देकर या जो जेल में रहे उसी को काफी मानकर छोड़ दिया गया । उनकी दो मांगे थी। एक मांग यह थी कि जिन लीडर्स की गिरक्तारियां की गई उनको छोड़ दिया जाए। दूसरी मांग यह थी कि केसेज बिदड्डा कर लिए जाएं, जो भामला दर्ज किया गया है उसकी वापिस लिया जाए। जैसा कि मैंने घर्ज किया

a matter of urgent public importance

कि 220 लोगों को छोड़ दिया गया ग्रीर वाकी लोगों को एडमिनिस्टेशन की झोर से कहा गया कि वे अपनी वेल ले लें हम वेल दे देंगे। केस विदड़ाल का अहां तक संबंध है डिस्ट्रिक्ट एडिमिनिस्ट्रेशन ने कहा कि यह उनके हाथ की बात नहीं है। जो मांगें थी उन मांगो के ऊपर डिस्ट्रिक्ट एडमिनिस्ट्रेशन को पूरी सहानुभृति थी।

जो माननीय सदस्य ने यह जानना चाहा कि एक मई, 78 को 80 लोगो की गिरफ∃ारी कोर्ट में की गयी, वे लोग पुलिस स्टेशन ले जाये जा रह थे तो कितने स्थानों पर लाठी-चार्ज हुआ और गोली चली ? महोदय, मैंने अपने बयान में कहा है कि जब उनको गिरफ्तार कर लिया गया, जो भी वहां सत्याग्रह करने गये थे जब उन्होंने अपने गिरफ्तार कराने के लिये आफर किया तो उनको गिरफ्तार कर लिया गया जो कि सिविल डिसब्रोबीडियंस मुवर्नेट है इसको जरूर ग्राप जानते भी होंगे यह उसी प्रकार का मूबमैंट है जिस प्रकार का मूबनेंट गांधीजी के नेतृत्व में चलाथा। इस प्रकार जिन्होने ब्राफर किया उनको गिरफतार किया गया ग्रीर थाने ले जाया गया । लेकिन वहां थाने के बाहर लोग इकट्रे हो गये ग्रीर बाहर जब इकट्ठे हुए तो उन लोगों ने पयराव किया एक रोडबेज की बस को जलाया। महोदय, मैं कहना चाहता हूं कि हमें भी इस बात का भ्रवश्य दुख होता है जब गोली चलायी जाती है और लोग मरते हैं। यह घटना तब हुई जब उन लोगों को जेल से लाया जा रहा था जिन्होंने घरेस्ट होने के लिए आफर किया था। उसके बाद इनको छुड़ाने के लिए धनर प्यराव हो, बसें जनायी जांय ग्रीर इतना ही नहीं उसके बाद प्रदर्शनकारियों ने रेलवे लाईन पकड़ ली, रेलवे लाईनों के पास पत्थर तो काफी मात्रा में मिल जाते हैं यही नहीं वे घरों की छतों पर चले गये, यह बाते मैं रिपोर्ट के धाधार पर कह रहा हं ...

SHRI M. R. KRISHNA (Andhra Pradesh): From where did you get it?

SHRI DHANIK LAL MANDAL: From UP Government which is primarily responsible for law and order.

SHRI M. R. KRISHNA; But you did not check it up. There is nothing from you. You got it from the police of the UP Government.

श्री धनिक लाल मंडल : तो वे घरों की छतों पर चढ गये और घरों से उन्होंने गोलियां चलायों ग्रीर इस प्रकार दो स्थानों पर गोली चती। ग्राप यह भी जानना चाहते हैं कि कितने स्थानों पर लाठीचार्ज हम्रा है और गोलियां चली हैं। तो महोदय, एक तो घटना घटी जब हरीसिंह ने सेल्फ डिफेंस में झशोक को माराजिसने कि घर की छत पर चढ़कर गोली चलायी थी ग्रौर जिसके जवाब में पुलिस इंस्पेक्टर ने भी गोली चलायी जिससे कि वह मर गया । उसके अतिरिक्त दो स्थानों पर और गोली चली। 30 राउंड गोली चली, यदि हरीसिंह को भी लिया जाय तो टीन स्थान हो गये। कूल मिलाकर द्याजतक वहां 35 राऊंड गोली चली। पांच राऊंड गोली तब पुलिस जगदीशपुर से लौट रही थी कर्फयू का ऐसान करके। इस प्रकार कूल मिलाकर चार स्थानों पर गोली चली ग्रीर 35 राऊंड चली।

श्री बुद्ध प्रिय मौर्यः एक ही टाईम पर?

भी प्रतिक लाल मंडल: थोड़े-थोड़े समय के बाद 15 मिनट से ग्राधे घंटे के बीच में...

भी बुद्ध प्रिय मौर्यः वगैर किसी माफिसर की इजाजत के . . .

श्री धनिक लाल मंडल : ए० डी० एम० के झार्डर से । माननीय सदस्य यह भी जानना चाहते हैं कि कौन-सा गिरोह इसके लिए जवाबदेह हैं । महोदय, जो घटना घटी है उससे यह इन्फरेंस होता है कि यह प्रीप्लान्ड था, ग्रागेंनाईज्ड था। जब ग्रागेंनाईजेंशन है, प्रीप्लानिंग है तब इसके पीछे कोई गिरोह होता है, उसका कोई मोटीवेंशन होता है। माननीय सदस्य जो यह प्रश्न कर रहे हैं इस वक्त मैं जबाब नहीं बता पाऊंगा कि क्या स्थित है जांच चल रही है ग्रीर जांच के बाद ही पता चलेगा। एक माननीय सदस्य ने यह प्रश्न किया कि क्या इसके लिए कोई कमीशन बिठायेंगे तो जैसा मैंने कहा महोदय, कि यह राज्य का विषय है लेकिन माननीय सदस्य की भावना को देखते हुए हम उत्तर प्रदेश की सरकार को लिखेंगे कि वे कमीशन बैठाएं, इसकी जांच कराएं।

SHRI K. K. MADHAVAN (Kerala); 4 Sir, I rise on a point of order. I want to ask whether the Home Ministry can escape the responsibility for creating social conditions and a social climate where the Scheduled Castes people have become the worst victims of atrocities perpetrated on them by almost all political groups? How can the Home Ministry say: We have no responsibility? Can the Home Ministry here escape the responsibility....

MR, DEPUTY CHAIRMAN: That will do.

SHRI K. K. MADHAVAN: What is ' the relevance of the Home Ministry in the Centre? The other day when there was a Consultative Committee meeting for the Home Ministry, I raised the question: What is the relevance of the Home Ministry here? The Home Minister was saving

MR. DEPUTY CHAIRMAN: That will do. You had your say.

SHRI K. K. MADHAVAN: No, no. Have you created any voluntary organisation which is prepared to come forward to prevent such.

MR. DEPUTY CHAIRMAN: That will do. Order, order.

SHRI K. K. MADHAVAN: Where is the voluntary organisation? Is it not a disgrace to the nation as a whole? The matter was raised in the U.P. Assembly by the Janata Party members . . .

MR. DEPUTY CHAIRMAN: Order, please. That will do.

SHRI K. K. MADHAVAN: This is being done at the cost of the poor people.

DR. BHAI MAHAVIR (Madhya Pradesh); The hon. Member should have enlightened us as to how long it has taken to create these social conditions? Has it . . .

SHRI K. K. MADHAVAN; Has it ever happend in the past in such a massive manner?

SHRI BHUPESH GUPTA (West Bengal); I have very carefully listened to the statement read out here by the hon. This statement might have been read out in this House by the DIG of PAC—Provincial Armed Constabulary of Uttar Pradesh. One would expect a more sensible, more humane and wiser statement coming from the Central Minister on a subject of this kind. One would expect also a measure of sympathy and grief expressed because so many people had been killed as a result of the police firing and others have been injured. In the course of the lengthy statement that he made, you would have noticed not even a word of regret or grief and sympathy to our country men-down trodden, neglected humiliated— who had been done to death by the forces of law enforcement—as they are called—the ruffian forces of PAC in U.P. Sir naturally we cannot expect a fair statement from him because he is determined to support those criminals who are responsible for this slaughter and blood bath in the city of Agra. happened? The broad facts are well known. There is no dispute in so far as the facts are concerned. The question arises: Could this have been averted?

Was everything done in order to prevent the situation from taking this turn, as it did? Was it not possible for the Police to keep the situation at that level when it would not be necessary for it, according to them, to resort to this unprovoked firing to kill people? No explanation to that in the statement at all.

Sir, no wonder the matter has been agitating not only the people of Uttar Pradesh—it is reflected in the U.P. Assembly and the Council—but also the rest of the country. And there is demand from U.P.—even from the members of the Janata Party—that Ram Naresh Yadav, the Chief Minister of U.P. is primarily, if not wholly, politically and morally responsible for this slaughter that has taken place in Agra, following the slaughter in Pant Nagar. They have demanded his resignation and we from this House lend our voices to this demand and I also demand that such a Chief Minister should not be there, should not be at the helm of affairs in the biggest State of our country. Shri Ram Naresh Yadav's resignation demand is eminently justified and the Janata Party should see to it that he is replaced by some other Chief Minister. If they have none, they should quit office. This is the first thing. Moral responsibility should be owned up and it is not being owned up. Sir, we read in today's papers in some other connection that so many MPs, Janata MPs from UP, have told the Central leadership of the Janata Party that by May 8 the Centre should intervene to get the resignation of Mr. Ram Naresh Yadav. Such is the Chief Minister ruling the greatest State of our country. We have no emergency now. But it does appear that a kind emergency has descended on the State of Uttar Pradesh where almost everyday lathi-charge is taking place. Even vesterday, Sir, in Lucknow, the students of a homoeopathic college had been lathi-charged by the police. Not a day passes without some people being attacked by the police forces and the PAC in one part or another of

[Shri Bhupesh Gupta]

Uttar Pradesh. So many firings have taken place. Rule of the gun, rule of the lathi, rule of the battons, banditry by the men in uniform, murder by those who are supposed to maintain law and order, have become the order of the day in the State of Uttar Pradesh under Mr. Ram Naresh Yadav, What do they say? They say that law and order is a States subject. We have been told about this again and again. We are not dealing with an ordinary law and order problem. Does the honourable Minister not know that there are provisions in the Constitution, in the Directive Principles of State Policy in the Constitution and also elsewhere, wherein it is provided that th« Central Government must bear certain obligation and responsibility in the matter of governance of the country? Here, Sir, the weaker sections of the community, the Scheduled Caste people, went out for some celebration, well, in a procession and they were attached. Why should they have been attacked? That is all that I should like to know. Who are those people who have attacked them? If these people were attacked, the attackers should have been punished. But the Government forces opened fire on the victims of this attack! Now, there is the story about violence by the demonstrators who wanted to celebrate the birth day of Dr. Ambedkar and, also, later on wanted to take out a procession. They have been accused of indulging in violence. Sir, the truth is otherwise. There is no violence on their part. Violence has been indulged in all along the line by the police forces. They have been provoked. If Sir one or two stones has been thrown assuming that they had been thrown, does it mean that I should take out my gun, pull the trigger and shoot down the people in the streets like dogs? Is it the order of the day? There is no other way of dealing with such a situation in this country? Sir, once you start shooting, then a chain reaction follows and you pass on from

shooting to more shooting and that has been the experience of police firing in the country. But nothing has been mentioned in the blessed statement that has been read out blatantly and unabashedly by the Minister of State for Home Affairs. I wish Mr. Charan Singh had been here. But he is ill. I do not wish to say anything about him. But I have taken the words of his deputy here in this matter. Sir, first of all I demand that there should be a judicial inquiry, not a departmental inquiry, into the firing. There should be a judicial inquiry by a High Court Judge at least, and that Judge should be appointed in consultation with the Opposition. When you make an appointment of this type, you must see that the person who is appointed on the Commission of Inquiry demands confidence. And I think it should be done in consultation with the opposition in Uttar Pradesh., This is number one. Second, what action has to be taken against the D.I.G.? Nothing is said about him? We have been told by a newspaper that that day "Husbands' Day" was being observed. We have heard of so many days, but we have never heard of "Husbands" Day. Tomorrow there may be 'Wives' Day, Children Day, Uncles' Day, Son-in-law Day, Daughter-in-Law's Day, and so on. .. (Interruptions) We should like to know whether it is a fact that there was the so called Husband's Day there being organised and I.G. was becoming more of a husband than an I.G., when incidents were taking place. Since it has been reported in the newspapers, we should like to know this. In any case^ Sir, disciplinary action should be taken against the DIG, PAC. Provinicial Armed Constabulary of Uttar Pradesh is notorious for its violence, for its shooting, for its trigger happiness, for its thirst for blood, for its acts of violence against the people, and something should be done about it. What action are you taking against the DIG? Even last night there was a firing, I am told. In Uttar Pradesh, so many times firings have taken place all over the State. Then we are told that the Uttar Pradesh people have

gone violent. Suddenly have they gone violent? One year ago you were praising them because you got all their votes—two-thirds seats anyhow. Having got these seats and entrenched yourselves in power, you have taken to malign the people of Uttar Pradesh. It is not merely ingratitude; it is an insult and affront to the people, which ought to be condemned by Parliament. Our Uttar Pradesh people have not become a mob of violent people.. . (Time Bell rings). They are attacked; they are pounced upon; they are harassed; they are being provoked by an incompetent, by a corrupt,, by a soulless, by a cruel, by an arrogant government headed by one man called Ram Naresh Yadav, who is being condemned even by his own party men. Such Government is in power. It is a standing provocation to the people when you put such men in power. The very sight of Ramesh Naresh Yadav in the authority of power in Lucknow is a provocation— just a provocation—to the people in a way. such people should not be tolerated. Who is going to deal with the political aspect of this situation, in which Ram Naresh Yadav has the backing ofthe Home Minister Mr. Charan Singh, and. . .

MR. DEPUTY CHAIRMAN; please conclude.

SHRI BHUPESH GUPTA: I am finishing. That is why he is continuing in this position. I cannot understand it. During the last few days, every day the Uttar Pradesh incidents are coming up. Sir, I am not supporting the other regime. But must you follow the example and improve upon it? If they killed ten men, must you kill 20 men? If there had been 20 firings under the Congress rule in one month, must you show your brilliance and excellence by resorting to firing 40 times? Is it the way you want to show that you are a better government? . . . (*Time bell rings*) Is it the way you want to show that you are a better government than the

Indira Gandhi's government or the previous government? Is it the way you are dismantling the emergency? Sir, we hear talks about civil liberties in democracy. What are you testing in Uttar Pradesh? What are you doing there? (*Time Bell rings*). Why is this so in a particular State? We should like to know all these things from the Government.

MR. DEPUTY CHAIRMAN; please finish.

SHRI BHUPESH GUPTA: We regret that the Prime Minister is not here. He should have been here today. What has Mr Charan Singh said about the central leadership? You can understand that if Mr. Charan Singh makes an indictment, he himself is a party to it. But the trouble is that he thought that he was calling somebody black. But he himself is a party to it.

(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please finish.

श्री शिव चन्द्र झा (बिहार) : श्रीमा, मेरा पाइंट ग्राफ ग्राडंर है। मैं रूल की किताब पढ़ रहा हूं।

SHRI BHUPESH GUPTA. After the police firing, you show the rule book. It is a joke. It is a colossal joke. It is the joke of the year. What does this rule book contain? Which rule are you reading? Read it.

श्री शिव चन्द्र सा : श्रीमन्, में रूल 180 श्रापके सामने पढ़ देना चाहती हूं---

"180(1) A member may, with the previous permission of the Chairman, call the attention of a Minister to any matter of urgent public importance and the Minister may make a brief statement or ask for time to make a statement at a later hour or date.

(2) There shall be no debate on such statement at the time it is made."

श्रीमन्, मैं भ्रापसे जानना चाहता हूं कि यहां पर डिबेट इस पर होगी या इसका जवाब भ्राप लेंगे? जो कालिंग भ्रटेंगन पर डिबेट हो रही है यहां इसका जवाब भ्रायेगा। तो दूसरे जो लोग हैं उनको भी मौका मिलना चाहिए।

MR. DEPUTY CHAIRMAN: Please be brief.

SHRi BHUPESH GUPTA: You don't expect me to say anything on it.

MR. DEPUTY CHAIRMAN: expect you to finish.

SHRI BHUPESH GUPTA: The hon. Minister should make a brief statement. He has made a very long statement in the beginning. You should have got up at that time. Then we are not debating. Every speech can be called a debate. You are also debating. I am asking questions. I think the hon. Member has no faith in what he has said. He has said it in good faith. I have respect for him. But misunderstanding of rule is not the highest qualification of a Member of Parliament. Now, I am coming to that (Time bell rings) I am finishing.

सदन के नेता (श्री लाल कृष्ण ग्राडवाणी):
उप-सभापति जी, माननीय सदस्य ने जो
नियम बताया वह वास्तव में उनके लिए
ग्राश्चर्यं की बात होगी क्योंकि वह नये ग्राय
हैं यहां पर। ग्राखिर तो लिखा हुग्रा है कि उसके
बाद चर्चा नहीं होगी। तो भी जिस प्रकार से
यह चल रहा है, यह चर्चा ही नहीं चर्चा की
सीमा भी नहीं है। मेरा निवेदन यह है कि हमारे
यहां पर कुछ परंपरायें हैं। रूल में लिखा हुग्रा
है, लेकिन हम कुछ परंपरायें यहां बनाते हैं
जिनके ग्रनुसार सदस्य सवाल उठाते हैं ग्रौर
उन पर मंत्री जी उत्तर देते हैं। लिकन कोई
नियंत्रण जरूर होना चाहिए। मेरा निवेदन

यह है कि 12 बजे से 1 बजे का समय निश्चित रहे और सारा सदन उस पर सवाल करे और अगर कालिंग अटेंशन इतना लम्बा हो जाता है कि 1 बजे समान्त नहीं होगा तो मेरा निवेदन है कि 1 बजे लंच के बाद दो बजे उसे फिर शुरू कीजिए। लेकिन यह जो एक फ्लैंक्सि-बुल स्थिति हो गई है कि दो बजे ढाई बजे या चाहे जितना समय रहे, यह न हो। यह मेरा आपसे निवेदन है।

1 P.M.

SHRI BHUPESH GUPTA: So, we are grateful to the Leader of the House because he had to say some, thing and he had said something. And he made his presence felt, felt in the typical Advani way. I must say that also. So, I would not trouble him any more because he knows what he has said and it makes no sense either to me or to the House or even to himself. Sir, all I say now is, the hon. Ministers, when they make statements on such a matter, should themselves investigate and should not just read out the police version. What he had given is really a police version which is not corraborated by what has transpired in the Legislature, what even the Janata Party members in the UP Assembly are saying—I re. peat, what even the Janata Party members are saying. It is not a party issue. Sir, somehow or the other, the Scheduled Caste people seem to be under the additional intensified attack. And I know, Sir, some people are encouraging it, vested interests, no doubt. But the Home Minister somehow or the other has created the kin. pression in the country that you can go at the Harijans, you can attack them, whether you are the PAC or a landlord or just an ordinary goonda, and nothing much will happen. And the UP Government has beaten all records by adding to that impression. Therefore, Sir, with three demands I sit down. \*One: Disciplinary action against the DIG, PAC straightaway The Centre should take it up immediately and let the State Government

act Two: Judicial enquiry by a per. son of not less than the status of a High Court judge to be appointed in consultation with the Opposition in Uttar Pradesh. And there: Last but not the least, we should create better climate. It is no use Mr. Morarji Desai only appealing to all the Opposition parties to discuss and arrive at a consensus in order to maintain peace. We all agree. We are in agreement with him. But then with such a Chief Minister as Mr. Ram Naresh Yadav sitting in a place of position and authority, wielding almo3t unlimited power as if he is in emergency, Sir, we cannot think of any improvement in the situation. Therefore, on account of the moral responsibility for the shooting at Agra, for the sake of the future and in order to tranquilize the situation, Mr. Ram Naresh Yadav should be asked by the nation-and I think, we should make our voice felt in this—to resign from his post. Well, I am not asking for the Central intervension or any such thing. It is possible for us to raise our voice morally so powerfully that even an unrepentant Ram Naresh Yadav finds himself uncomfortable to occupy the chair which he is occupying at Lucknow. Hence, his resignation has become a national necessity. For the sake of Uttar Pradesh and for the sake of the country, it must be ensured. Finally, Sir, Mr. Charan Singh should not protect him because he has become the protector of all the wrong types of Chief Ministers, whether it is Mr. Devi Lal or Mr. Ram Naresh Yadav. I think that Mr. Charan Singh also must bear the responsibility since his hatchet-man is responsible for all that is happening in Uttar Pradesh. Sir, may I therefore end by appealing to our friends of the Janata Party to raise their voice along with others in the country for the removal of Mr. Ram Naresh Yadav from the office of the Chief Ministership? A man so incompetent, so aggressive, so indifferent to the rights and liberties of the people, so callous and soulless should not be in a position of such high authority in the interest of the nation, of democrarcy and above all

of the people of Uttar Pradesh. Will you Mr. Leader of the House, kindly convey the sentiments expressed here to your colleagues and to your Ministers in Uttar Pradesh, so that sanner counsel prevail there?

SHRI N. G. RANGA (Andhra Pradesh); Sir, I suggest that we meet again after lunch because there are So many speakers here who want to speak. How do you think it will be possible for us to finish it now? Why don't we meet after lunch?

MR. DEPUTY CHAIRMAN: All right, we adjourn to meet at 2 P.M.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock, Mr. Deputy Chairman in the Chair.

SHRI BHUPESH GUPTA: What is the reply? He has not given the reply.

MR. DEPUTY CHAIRMAN; I will request hon. Members kindly to be brief.

SHRI BHUPESH GUPTA: He has to reply.

SHRI DHANIK LAL MANDAL: He wants the reply to be breief.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-LIAMENTARY AFFAIRS (DR. RAM-KRIPAL SINHA): He has already replied. And you have expressed your view-point.

श्री धनिक लाल मंडल: महोदय, माननीय सदस्य ने जो यह ग्रारोप लगाया कि मैंने इस घटना की निन्दा नहीं की ग्रौर मैंने खेद नहीं प्रकट किया, यह उचित नहीं है। मैं माननीय

## [श्री धनिक लाल मंडल]

सदस्य को यह कहना चाहता हं कि मैंने अपने बयान के ग्रार-भ में ही कहा कि यह दुखद घटना है और इसकी निन्दा होनी चाहिए और पून : मैंने यह भी कहा कि जब ग्रादनी मारे जाते है तो हमको उसका खेद होता है ग्रीर मझे इसका खेद है। प्रश्न यह नहीं है। प्रश्न यह है कि जो प्रवत्ति पिछले कुछ दिनों में हो गई है, हिसा कः वातावरण बन गया है, कानन ग्रीर व्यवस्था को ग्रथने हाथ में लेने की बात हो गई है, यह चिता का विषय है। प्रधानमंत्री जी ने सभी पओं से अपील की है और उन्होंने यह भी कहा है कि वे शीघ्र ही इस संबंध में सम्मेलन बुलाने का रहे हैं जिलमें विरोध पक्ष के माननीय नेतायों को भी बलाएंगे। उन्होंने यह अपील भी की है कि देश की प्रगति के लिए यह स्नावश्यक है कि विरोध पक्ष इसमें सहयोग करे और देश में इस तरह का जो वातावरण वन रहा है, उसको रोका जाए । माननीय सदस्य ने हस्बेंड डे की बात कही । हस्बेंड डे एक ग्रमें से मनाया जा रहा था। लखनऊ में जो अधिकारी हैं ...

DR. V. P. DUTT (Nominated): Just like against cruelty to animals.

DR. RAM KRIPAL SINHA: I hope that is not your experience.

श्री धनिक लाल मंडल : उनकी परिनयां साल में एक दिन इक्टठा होती हैं । उसके लिए श्री धनिक लाल मंडल : ग्रधिकारियों की परिनयां एक गर्से से मनाती हैं । यह केवल इस साल की बात नहीं है । यह पिछले दिनों से ग्रधिकारियों की परिनयों के लिए एक खास दिन जो मुकरर होता है उसमें सभी ग्रपने पतियों

SHRI BHUPESH GUPTA: I hope unlike me you are a husband.

को बलाती हैं ...

SHRI BHUPESH GUPTA: Husband's Day was there?

SHRI DHANIK LAL MANDAL: It was there, It was fixed for 1st May, 1978. It was fixed long before; not on that very date. This date wae fixed long before.

लेकिन इससे इसका कोई संबंध नहीं है। ग्राई जी । पुलिस को चार्ज किया गया कि वे उसमें व्यस्त थे। ऐसी बात नहीं है। गृह सचिव, ग्राई । जी । पुलिस ग्री र मुख्य सचिव, ये तीमों रात 9 बजे तक चीक सेकेटरी के रूप में थे ग्री र सारी चीजों की जानकारी ले रहे थे ग्री र निर्देश दे रहे थे ... (Interruptions) हस्बेंड डे पहली मई को होता है लेकिन ग्राई । जी । पी , होम सेकेटरी

.... They were in the room of the Chief Secretary till 9 P.M.

वं लोग रात 9 बजं तक जानकारी ले रहेथे, आगरा की सारी जानकारी ले रहेथे और उचित निर्देश देरहेथे। इसलिए इसका कोई तालमेल नहीं बैठता...

SHRI BHUPESH GUPTA: How the Husband's Day could be held without any husband at all?

DR. RAM KRIPAL SINHA: You ask the wives.

SHRI BHUPESH GUPTA; Some husbands must have been there. Who were they?

श्री धनिक लाल मंडल: महोदय, माननीय सदस्य ने कहा है कि मैंने जो रिपोर्ट सदन में पढ़ी वह किसी डी० ग्राई० जी० पुलिस की रिपोर्ट थी। महोदय, यह एक बहुत ही खतरनाक सिद्धांत होगा, डेंजरस ब्रिसिपल होगा क्योंकि हम यहां जो बयान देने हैं वह राज्य सरकारों से जो हम को खबर प्र.प्त होती है ... जो सूचना मिलती हैं जसी के ग्राधार पर हम यहां बयान देते हैं। यदि हम इससे डिपार्ट करें, अलग चलें और राज्य सरकार हमको जो खबर देती है उससे भिन्न चर्ने, भिन्न बयान दें तो इसका नतीजा क्या होगा? (Interruptions; । उसका नतीजा यह होगा कि राज्य सरकार हमको तिपोर्ट भी नहीं देंगी क्योंकि यह उनका विषय है।

AN HON. MEMBER: This is some. thing very strange.

MR. DEPUTY CHAIRMAN: Please listen to him. You will have your say.

श्री धनिक लाल मंडल : मैं माननीय सदस्य की बताता हूं कि यहा उत्तर प्रदेश की घटना हो या बंगाल की घतना हो और अगर वह सरकार हमको रिपोर्ट न दें, उम घटना के आधार पर रिपोर्ट न दें तो क्या स्थिति बनेषी ? आन्ध्र में कोई घटना हो सभी घटना हुई भी थी। माननीय सदस्य जानकारी चाहने थे इसलिए हमने उनको जानकारी दी। यदि आन्ध्र प्रदेश की सरकार जो हमको सूचना देती है, खबर देती है उसके आधार पर हम बयान न दें, एक भिन्न बयान दें तो क्या स्थित बनेषी ?

SHRI BHUPESH GUPTA; I understand your point, but then you should have said that you are just reading out the information that has been given by the State Government.

SHRI DHANIK LAL MANDAL: That is what I said, that is in my report.

SHRI BHUPESH GUPTA: But we want your statement and not what the State Government has sent to you. Many times it had happened. We had been in the Government also. Different reports were read out.

श्री धनिक लाल मंडल : तो इसलिए मैंने यह कहा श्रीर मैं माननीय सदन के लिए भी रखना चाहता हूं कि माननीय सदस्य जो कह रहे हैं उससे कितनी गलत श्रीर कितनी खतरनाक बात होगी । राज्य सरकारें जिस विषय पर रिपोर्ट दें श्रीर हम उसकी दूसरी रिपोर्ट दें तो क्या स्थित वनेगी, मैं यही निवेदन कर रहा था।

 माननीय सदस्य ने डी० ब्राई० जी० पी० ए० सी० के सस्पेंशन की बात की। छन्होंने कहा कि डी० ब्राई० जी० को सस्पेंड किया जाय। लगर क्यों किया जाये इसके लिए उन्होंने कोई स्रिभयोग नहीं लगाया। डी० श्राई० जी० के विरोध में उन्होंने कोई जानकारी नहीं दी जिसके श्राधार पर हम जांच करवाते श्रीर जिसके श्राधार पर हम जांच करवाते श्रीर जिसके श्रनुसार उत्तर प्रदेश सरकार को कहा या लिखा जाता। ऐसी कोई भी सूचना उन्होंने हमको नहीं दी। महोदय, यदि उनके पास कोई सूचना हो कि उन्होंने कोई गलती की हैतो वह मुने दे दें मैं उसकी तहकीकात करवाऊंगा और उसके श्राधार पर कदम उठाऊंगा।

माननीय सदस्य ने जुडीशियल इन्कन्ध्यशे की वात की । जैसा कि मैंने मीर्य नाहब के प्रश्नों के उत्तर में बताया कि मैं इस मंबंध में इस सदन के मानीय सदस्यों की जो भावनायें हैं वह उत्तर प्रदेश के मुख्य मंत्री तक पत्न के द्वारा पहुंचा दूंगा और उस पर निर्णय लेना उनका काम हैं।

महोदय माननीय सदस्य ने उत्तर प्रदेश की सरकार को खत्म करने की वात की । मैं बहुत ग्रदब से कहूंगा...

SHRI BHUPESH GUPTA: Only the Chief Minister.

श्री धितक लाल मंडल : जीफ मिनिस्टर सरकार होता है । मैं निवेदन करूंगा कि यह उत्तर प्रदेश की बिश्रायिका का श्रधिकार है इस सम्मानित हाऊस का नहीं है इसलिए श्रच्छा हो कि यह काम उन्ही पर छोड़ दिया जाये।

SHRI DINESH GOSWAMI (Assam): May I raise a point of order? Sir, the reply of the hon. Minister has raised an important question in the House. I will take only one minute.

MR. DEPUTY CHAIRMAN: If it is on the point raised by the hon. Min ister, there cannot be a point oi order. You can raise a discussion on a separate occasion.

وفائد يالي

SHRI DINESH GOSWAMI: Sir, my point of order is on the reply given by the Minister. You will please listen to me.

MR. DEPUTY CHAIRMAN: I know what you are going to say.

SHRI DINESH GOSWAMY: The reply of the Minister has created a delicate position. The hon. Minister has said that he could not call for another report because it was a matter which is the concern of the State Government and that he had to rely on the State Government's report. If this matter is entirey within the purview of the State Government, then this House has no right to discuss matter. If you read the Calling Attention Motion, it mentions atrocities and killing of Scheduled Caste people. That is a subject which •comes under the Central List. Therefore, if we entirely rely upon the report of the State Government on the ground that we cannot go beyond the report of the State Government, this House would be absolving itself of the responsibility to look after the interests of the Scheduled Castes which has been enjoined upon this House by Constitutional provisions. Therefore, if the position is that it is merely a law and order question, then this House has no right to discuss it. But we are discussing it because certain matters pertaining to the Central Government's jurisdiction have come in. Therefore, the hon. Minister cannot absolve himself by merely saying, "I have got no other information". If the entire report proves to be false, can I bring a Privilege Motion against him? He is completely absolving himself from the responsibility and this House is absolving itself from the responsibility of protecting the interests of the Scheduled Castes, which is a matter which is within the purview of not the State Government but the Central Government. Therefore, Sir, a ruling is called for from you whether the hon. Minister can take shelter behind the report coming from the State Government. I

can understand that if it is an ordinary matter of law and order, he can take shelter. But this question relates *to* the matter of Scheduled Castes, which is within our purview. So can he take that shelter?

MR. DEPUTY CHAIRMAN: There is no point of order. The hon. Minister has the right to give whatever-information is available and put it m whatever manner he likes. Mr. Naidu.

SHRI BHUPESH GUPTA: Sir, you have not clarified his point.

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): I am very sorry for what has happened in Agra. So many people have died. My sympathies are with their families and my sympathies are with the people who were injured in the firing.

Sir, on the 14th, the neo-Buddhists wanted to celebrate Ambedkar Day. They went in a procession. The procession was attacked by hooligans, or people instigated by somebody. They attacked them to create trouble so that they can tar the image of the Janata Party, or the image of the Chief Minister. That seems to be the reason. Afterwards what happened was that on the 15th the neo-Buddhists went in a silent procession. Even then the police or the Magistrate who was there did not act. On the previous day when there was trouble, they should not have allowed or given the licence on the 15th again for a procession. They had not done it. I am sorry, on the 15th an antiprocession was there—that is the people who were against these people— the hooligans went in a procession. On the 23rd, the Ambedkar Committee people went in a silent procession. They should not have allowed these things when on the 14th...

SHRI K. K. MADHAVAN: Which one? The silent procession or the other one? How can you prevent a silent procession?

MR. DEPUTY CHAIRMAN: Please let him speak,

SHRI N. P. CHENGALRAYA NAIDU: I am not going to speak to your taste. I am here to speak to my taste and on my behalf rather than your behalf.

So, Sir, on the 14th, these people wanted to celebrate Dr. Ambedkar's birth-day in a fitting manner. They had done it. The Government should have given all protection, the police should have given all protection to the procession. But the police failed to do so. The hooligans, instigated by somebody or by some political party tried to tar the image of the UP. Chief Minister or the Janata Party. They attacked them. On the next day, i.e. on the 15th, these hooligans took out a procession. How could the police, or the Magistrate, or anybody allow this procession, or give licence for such a procession? But they did it. The UP. Government should have taken action against those police officers or the Magistrate. They should have suspended the police officers or the Magistrate. They have not done it. Sir, again, on the 23rd April a silent peaceful procession was organised. The authorities should not have given permission for it. Now in spite of this procession being a silent procession there was trouble.

And what happened on the 1st? There was a demonstration. The police could have managed it but they did not do it deliberately. It appears the police are with the hooligans who created trouble there. They connived with the hooligans. The responsibility, obviously, is that of the police. Obviously, it was all organised on the instigation of somebody and the police opened fire. There is connivance between the police and the hooligans. The police and the hooligans are acting at the instigation of a political party of this country who are cut to tar the image of the Janata Party or the U.P. Chief

Minister. The police instead of protecting the peace-loving people have failed in their duty. In view of this, may I know, Sir, whether the Government is going to take action or whether the Government is condoning the attitude of the police?

Sir, this question is connected with the Scheduled Caste people and the Central Government will be within their right to advise the Chief Minister of U.P. to suspend those police people who are responsible for shooting. The magistrate is responsible for giving the shooting order, or the one for allowing to take out this procession must be taken to task. They should be suspended immediately.

Sir, I am very sorry that unfortunately these Harijans are being subjected to this type of trouble in the country. As you might notice, the trouble on Harijans started only after the elections everywhere, whether it is in Bihar, or in U.P. or in Rajasthan. In South also in Andhra Pradesh, there was some trouble. A Harijan was beaten to death in the police station itself. In Andhra Pradesh the Congress (I) is in power. But for that incident can we blame the Home Minister Mr. Charan Singh, here? Or should you blame Chief Minister Chenna Reddy? In any case Home Minister Charan Singh cannot be held responsible for that. For that the police officers who were responsible for beating him to death should he punished. Instead of punishing the police officers responsible for that you are blaming Chief Minister Chenna Reddy or the Home Minister here. Why should you blame them? This is something very bad. They are be. ing made a tool.

Sir, I am told that the President of a political party went to Agra before this firing took place. There was no trouble there before that. The leader went there by car, addressed the people, incited them and reached Azamgarh in time. This is how the whole

AN HON'BLE MEMBER: By that leader you mean Mrs. Indira Gandhi?

SHRI N. P. CHENGALARAYA NAIDU-. I do not want to name anybody. This is how all this is happening.

Now, the hon'ble Home Minister said that his statement is based on the information received from the state Government. What for is your Special Police Establishment meant? Can you not instruct your S.P.E., to go and find out, in co-ordination with the local police? I the Home Department were sincere they could get the correct information. The Home Ministry shoul be able to get true information about this political leader who went to Agra and fomented trouble? There was aheady some trouble and that leader poured oil over Are and all this happened.

Today everbody is accusing poor Chara'n Singh that he is responsible. After all, they want something to beat with. They have to accuse the ruling pRity on ore pretext or the other. Whenever a chance comes they want to beat the ruling party.

Sir, I was told that the Communists have no belief i'n God. But today, I am glad, Mr. Bhupesh Gupta chanted the name " Ram Naresh Yadav," "Ram Naresh Yadav" so many times that i am sui'e he wiR definitely go to Swarga. At least in his old age he is remembering God. Sir, this is the fate of this country and this is the fate of the Harijans and the backward classes. Political parties want to gamble in their name and harm them. This is very bad. I want the Government, especially the Home Ministry, to be firm and to take severe action against those police officers and magistrates

who are responsible for this either here, in Bihar or any other State. They must take action and they must not say it was a law and order situation. This concerns the Harjians and Central Government has got every right to interfere, so they must interfere. Now I ask the Government . whether they are going to get their own information about this political leader who has go'ne there and instigated these people for some -more trouble and also I want to know whether they have sent their Special Branch people to find Out the truth about what happened there. Will the Government take action against the Magistrate and the police officers who are responsible for instigating this trouble and also for shooting the people? Sir, I want t0 know the answers.

a matter of urgent public *importance* 

श्री धनिक लाल मंडल : उपसभापति महोदय, मैंने प्रश्न का उत्तर दे दिया है।

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): He is thank ing you for defending him.

SHRI N- P. CHENGALRAYA NAIDU: Sir I have not got the answer from the Minister

श्री उपसभापति : कुछ तो कहिः ।

श्री धनिक लाल मंडल : मैंने प्रश्नों का उत्तर दे दिया है महोदय, जहां तक जांच की बात है...

SHRI N. P. CHENGALRAYA-NAIDU: Sir, the Minister is discriminating against me. When hon, Shri Bhupesh Gupta and hon. Shri Buddha Priya Maurya spoke for half an hour each, his reply lasted 15 minutes but when I speak he takes hardly two minutes to reply. Sir, this is discrimination.

SHRI BHUPESH GUPTA: Sir, t am very sorry if the hon. Member feels that I am being favoured. But

श्री धनिक लाल मंडल : मेरे मन में माननीय सदस्य के प्रति कोई डिस्क्रिमिनेशन का भाव नहीं है। परन्तु माननीय सदस्य ने जो प्रश्न किये हैं. मैंने उनका उत्तर दे दिया दिया है।

श्री मनुभाई मोतीलाल पटेल (गुजरात) : एक सवाल का उत्तर नहीं ग्राया है। उसमें पूछा गया कि जो पोलिटिकल पार्टी है, उसका क्या कनैक्शन है जो वहां पर गई।

श्री धनिक लाल मंडल : मैंने इस प्रश्न का भी उत्तर दे दिया है। मैंने कहा कि जो घटना घटी, उसका इन् जैन्स एक है और जो य०पी० की सरकार जांच कर रही है, उसी से तथ्य श्रायगा । सभी में किसी पार्टी या किसी ग्रंग को आइडन्टिफाई नहीं कर सकता, क्या मोटिवेणन था उसका, यह भी नहीं बता सकता जब तक कि जांच नहीं हो जाती है और हमको रिपोर्ट हीं मिलती है।

श्री भोला पासवान शास्त्री (विहार) : उपसभापति जी, आगरा में जो घटना बटी उसको मैं बड़ा ही दुर्भाग्यपूर्ण और दुखद मानता हं। जब गृह मंत्री जी ग्रपना वक्तव्य पढ़ रहे थे तो मैं उसको बड़ी गौर से सून रहा था श्रौर जब उन्होंने पहना खत्म कर दिया तो मेरे मन पर जो इम्प्रैशन पड़ा, वह यही पड़ा कि जो आगरा में दुर्घटना घटी उसमें यु०पी० सरकार की जवाबदेही है, एडिमिनिस्ट्रेशन ने वहां काम नहीं किया । एडमिनिस्ट्रेशन का पूरा-पूरा फेल्योर है। इन्होंने भी कन्डैम किया है,कहा है कि हमने काफी कन्डैम किया कि ऐसाकाम क्यों हम्रा। तो डिटेल की क्या वात है। वह तो खुद भी नहीं जानते हैं। तो जो रिपोर्ट ग्राई है, उन्होंने भी कन्डैम किया

है। कभी-कभी मंत्री भी कन्डैम करते हैं कि राज्य में जो काण्ड होगा तो सिवाए राज्य सरकार की एजेन्सी पर डिपण्ड करने का मेरे सामने कोई सवाल नहीं है, एक बात है, क्योंकि वे तो प्रत्यक्ष वहां नहीं होते. न गह मंत्री होते हैं। लेकिन यह कभी भी नहीं हम्रा है कि राज्य सरकार जो रिपोर्ट दे दे, उसको यह यहां पढ दें । यह कभी नहीं होता है । यह राज्य सरकार श्रीर केन्द्र सरकार के बीच की बात है। यदि उस रिपोर्ट को सत्य मान कर के ब्राते हैं, तो ग्रापको यह स्वीकार करना पडेगा कि जो लिखा है, वह सही लिखा है । इस बहस पर ग्रापको यहां पर जवाब चाहिए। लेकिन यह तो हम लोगों की बात हुई । राज्य सरकार और केन्द्र सरकार के बीच में जो बातें होती हैं उनमें कहां हकाबट है केन्द्रीय मंत्री को या गृह मंत्री को चीफ मिनिस्टर से या चीफ सेकेटरी से यह दरयापत करना चाहिये कि असली बात क्या है ? आप कही कि हमकी पालियामेंट में जवाब देना है। यहां के मेम्बरों की फीलिंग को ग्राप जानते हैं। वह तो ग्राखिरी सुत्र है बचाव का कि राज्य सरकार जो रिर्पोर्ट भेजेगी उसे ग्राप बता देंगे। उसके म्रलावा ग्रापका क्या बचाव हो सकता है ये तो सोचें। यह तो ग्राखिरी सहारा है लेकिन इस सहारे से वेशी दिन काम नहीं चलेगा।

a matter of urgent

public importance

हरिजनों की समस्या राष्ट्रीय समस्या है। श्रापकी सरकार कहती है, प्राइम मिनिस्टर कहते हैं कि यह राष्ट्रीय समस्या है और राष्ट्रीय स्तर पर हल होनी चाहिए। ग्राप उनको पूछ सकते हैं कि आपको यहां जवाव देना है। उन्होंने लिखकर जवाब भेज दिया, श्राप उनसे कह सकते थे, सवाल पुछ सकते थे कि मैंबरों की यह फीलिंग है। आप उनको कास करते कि जो रिपोर्ट ग्रापने पढ़कर सुनाई है उसके बारे में पहले अपने माइंड में खलास। करके आते तो आपको यह नहीं कहना पड़ता कि जवाब नहीं देगी तो हम क्या करें ?

गृह राज्य मंत्री सदन के दया के पात हैं। दया के पाव होने से ग्राप शासन नहीं चला सकते

श्री उपसमापति महोदय, मैं ग्रापको बताऊं कि जब मैं मुख्य मंत्री था बिहार में तो मुझे रिपोर्ट मिली कि एक कैदी ने बाकीपुर जेल में फांसी लगा ली है । मार्निग में हम सेशन में अप्ये थे तो कर्पूरी ठाकुर ग्रीर तिवारी साहब थे, उन्होंने कहा कि जुडिशल इंक्वायरी होनी चाहिए। सबेरे से ही हड़ताल कर दी। जो कुछ करना था, करना चाहिए था उन लोगों ने किया। हमने वलाकर पूछा ग्राई० जी० प्रिजन को तो उन्होंने कहा कि हमको तो यही रिपोर्ट मिली है। मैंने पूछा कि कैसे लगाई फांसी तो बताया कि धोती खोलकर गले में बांधकर लटक गया और मर गया । रिपोर्ट यह कहतीथी। ध्रय हम लोगतो जेल में रहे हुए हैं तो हमको शक हुआ। कि वहां पर लोग सोये हुए थे ग्रीर सभी केदी थे। उनके बीच में वह धोती खोल कर गले में बांधकर नहीं मर सकता। यह कामनसेंस की बात है। वह ग्रादमी मारा गया था, कैदियों में ग्रापस में झगड़ा था उसका गला घोट दिया गया ग्रीर उसको मार दिया गया । तो सबसे पहला काम हमन किया वह जुडिशियल इंक्वायरी का किया, इसकी जांच होनी चाहिए । तो अपर नहीं पूछा जण्मान लीजिए तो गृह मंत्री को जो रिपोर्ट मिली वही पढ़ देंगे। तो इससे आपका काम चलने वाला नहीं है । रिपोर्ट पढ़ते पढ़ते, सुनते-सुनते हम लोगों का धैर्य नहीं रह गया है । इतना वड़ा कांड ग्रागरा में हो जाए. जी कि हम/र वगल में है । तो इसको सन्चाई ग्रापको जाननी चाहिए। रिपोर्ट पढ़कर आपका काम खत्म नहीं होता। में जानता हं कि सरकार के लोग अन्दर से तो घटते हैं, भीतर से रोते रहते हैं, ऊपर से मुस्कारते हैं। वह कठिनाई मैं जानता है। लेकिन यह ऐसा

मामला है कि हरिजनों के जलस पर, डा॰ ग्रम्बेदकर साहब के जलूस में, प्रोसेशन में वह घटनाहई है जो श्रभी तक कभी नहीं हुई है । वहां पर ट्रूप्स बुलाये जाते हैं। द्रुप्त जाने का मतलब क्रापका है। वह तो गवर्न भेंट आरफ इंडिया की है । आरप पूछ सकते हैं कि क्या सीरियसनैस थी कि ट्राप्स बलाये गये।

दूसरी बात जो ग्राप कहते हैं कि इंक्वायरी हम नहीं कर सकते हैं क्योंकि स्टेट सब्जेक्ट है, वह ठीक नहीं क्योंकि मैं गलती नहीं करता तो हिन्दू-मुस्लिम राइट्स हए थे, आप स्पीकर थे वे जानते हैं, यहां से कहा गया कि ग्राप इंक्वायरी बैठाइये । यहां से इंक्वायरी बैठाई गई, दयाल कमीणन बैठाया गया जिसकी रिपोर्ट लाइब्रेरी में है । ग्राप कैसे कहते हैं कि हम नहीं कर सकते। करना चाह तो वह कर सकते हैं। आगरा हमारे देश में है । अगर कोई स्टेट गवर्नमेंट वह व्यु ले कि हम इंक्वायरी नहीं करेंगे तो ग्राप बैठे रहेंगे ? ग्रापको जवाब देना होगा ठीक-ठीक । इसलिए ग्राप टालमटोल करके नहीं जा सकते हैं। इतनी जानें चली गई, 7-8 ग्रादमी मारे गये हैं, ट्रप्स चले गये हैं, यह क्या ऐडिमिनिस्ट्रैशन है आपका ? यह एडमिनिस्ट्रेशन है आपका। यह साधारण ला एंड ग्रार्डर की बात नहीं है । एक समाज जो सबसे पिछड़ा समाज है दिन-रात म्राप उसकी दुहाई देते रहते हैं म्रीर कहते हैं कि हम हरिजनों के लिये यह कर रहे हैं, वह कर रहे हैं, ग्राज वही हरिजन मारा गया है, पुलिस फायरिंग से मारा गया है । ग्राप के पास रिपोर्ट ठीक नहीं है । ग्राप उससे पीछे नहीं हट सकते । आपके चीफ मिनिस्टर से ग्रसेम्बली में भी पूछा गया है, अखबारों में छपा है । उन्होंने कहा है मेरे पास पूरी रिपोर्ट नहीं है । मेरा कहना है उनकी अपनी संतुष्टि के लिये स्वयं आगरा जाना चाहिये था। यह ठीक है सब बातों की जानकारी वहां बैठे नहीं मिल सकती। यह ममिकन भी नहीं है।

श्री ग्ररिवन्द गणेश कुलकर्णी: वह कैसे जायेंगे वह तो पालिटिक्स में हैं। किसी को लाते हैं किसी को निकालते हैं। उनके लिये अपनी कुर्सी को बचाने का प्रोग्राम है।

श्री भोला पासवान शास्त्री: मैं बताना चाहता हं कि ग्रगर कहीं कांड होता था ग्रपने राज्य में और रिपोर्ट से संतोष नहीं होता था तो में अपने आप से जाता था। मैं आपको बताऊं कि यहां खबर पहुंची है कि बिहार में 26 परसेंट रिजर्वेशन के लिये जो आंदोलन चल रहा है उसमें वे ही लोग हैं जो 26 परसेंट रिजर्वेणन के फेबर में हैं। उन लोगों ने प्रोसैशन निकाला । जब जयप्रकाश नारायण को 75 लाख की थैली भेंट की गई थीतो उस वक्त भी लाठी चार्ज हुआ। था। वह जो प्रोसैशन निकला था वह भी बैकवर्ड क्लास के लोगों का था। लाठी चार्जहक्रा था। खैर बात यह है कि रिपोर्ट यह है कि चीफ मिनिस्टर बयान देना चाहते थे जबकि बयान टाइप होने के लिये सेकेटेरिएट के टाइ-पिस्ट के पास गया तो उसने टाइप करने से मना कर दिया। उसने कहा कि किसी दूसरे से टाइप करालो । अब यह हालत हो आ ती है तो भ्राप यह समझते हैं कि इस तरह से आप का एडमिनिस्ट्रेशन चलेगा । आपके न्नान के बाद लोगों के मन में जो भावना बन गई है वह अब उभर कर आ रही है। जब हम को यह रिपोर्ट मिलती है तो हम को आराध्चर्य होता है। हम सोचते हैं कि क्या ऐसा भी हो सकता है ? लेकिन हुआ है । यह आपके प्रशासन का स्तर है। इसलिए मैं कहता हं कि यह साधारण बात नहीं है । आज प्राइम मिनिस्टर इस बात को कहते हैं कि मेरे जाने से अपर स्थिति सुधरती है तो मैं जाने को तैयार ह । मेरा कहना है कि इसमें जाने की दात नहीं है उनके जाने से भी समस्या हल होने बाली नही है । उनके जाने की जरूरत नहीं है । यह प्राइम मिनिस्टर रहते है या ग्रीर कोई प्राइम मिस्टिर ग्राला है उससे

समस्या हल होने वाली नहीं है । बार् जगजीवन राम भी होम मिनिस्टर बन जाते हैं तो मेरा यह तिवेदन है कि उनसे भी समस्या हल होने वाली नहीं है । मन स्मृति में हिन्दू जाति की जो कल्पना है वह अपसली हिन्दू जाति की कल्पना है । शेडयुल्ड कास्ट्रस की समस्या काफी हद तक बढ़ गई है। वह अपने कुछ अधिकार समझते हैं । ब इ-बेटियों के भी अधिकार हैं। हरिजनों की बहु-बेटियां ग्रपने ग्रधिकार मांगती हैं तो उन पर गोलियां चलती हैं। इसके विरोध में फायरिंग होती है । उनको पकड़ा जाता है। यह है स्नापका एडिमिनिस्ट्रेशन । स्नाप इधर-उधरकी बात कह कर यहां से निकलन चाहेंगे तो हम भ्रापको यहां से निकलने नहीं देंगे। ब्राप यह वह सकते हैं कि हरिजन जागरूक हो गया है । वह ग्रव ग्रपने ग्रधिकारों के लिटेखड़ा हो गया है । आप यह अपने आर्गीट में वह सकते हैं लेकिन मैं कहना चाहता हं कि वह क्या ५ रेंगे। उनके मिनिस्टर, चीफ मिनिस्टर ग्रीर दूसरे ग्रादमी उनके घर के हैं। मैं कहना चाहता हूं कि आरप उत्तर प्रदेश के रहने वाले हैं यह उत्तर प्रदेश की ही बात नहीं है सारे देश की बात है। मेरा विश्वास है कि प्राइम मिनिस्टर या जगर्जावन बार् भ्रनशन करके मर भी जायेंगे तो भी यह समस्या हल होने वाली नहीं है। यह हिन्दू समाज मरने की परवाह नहीं करेगा। हिन्दू समाज तो ग्रायिक स्थिति से गरीब है । उसकी आधिक स्थिति खराब है । वह अपने को प्रोटेक्शन नहीं दे सकता । मैं इस बात को जानता हं कि समाज में जो गराब ब्रादमी है, जो हरिजन है, अगर वह थाने में जाता है तो उसकी रिपोर्ट लिखा नहीं आती है । उसकी कोई नहीं सुनता है । मजिस्ट्रेट भी उसकी बात नहीं सुनता है । मैं इस सम्बन्ध में कई उदाहरण जानता ई, किन उनको यहाँ पर कोट करने की जरूरत नहीं है। ग्राप जानते हैं कि हमारे देश के सभा राजनैतिक दल यह

a matter oj urgent

public *importance* 

श्री भोला पासवान शास्त्री]

कहते हैं कि हमने हरिजनों के लिए यह किया. वह किया । लेकिन इतना मैं जरूर कहना चाहंगा कि जनता पार्टी ने आज तक हिजरनों केलिए कुछ नहीं किया है । हमारे प्रधान मंत्री ने कहा है कि पांच वर्ष के ग्रन्दर हम इस समस्या को हटा देंगे । मैं समझता हं कि यह उनकी फीलिंग है। केवल दुख प्रकट करने ग्रीर इस तरह के काण्डों को कन्डेम कर देने से यह समस्याहल होने वाली नहीं है। जब तक भ्राप इन जातियों के लोगों को प्रोटेक्शन नहीं देते हैं तब तक यह समस्या हल होने वाली नहीं है। मैं यह भी कहना चाहता हूं कि अगर आप इन लोगों की रक्षा नहीं कर सकते हैं और इस समस्या को हल नहीं कर सकते हैं तो मैं जानना चाहता हं कि ग्राप किस मर्जिकीदवा है <sup>?</sup> **क्रापको ग**द्दी पर क्यों **बैठा**या गया है ? क्रांप जानते हैं कि सरकार में कभी भी वोक्यम नहीं रहता है। ग्राप नहीं रहेंगे तो दूसरे लोग सरकार में आएंगे। यह एक बुनियादी बात है कि म्राप यहां पर डिस्ट्रिक्ट मजिस्ट्रेट से जो रिपोर्ट आती है उसको पढ़कर सूना देते हैं। मैं इस संबंध में ग्रापकी कठिनाई को समझता हुं, लेकिन इस बारे में आपकी भी कोई कम जिम्मेदारी नहीं है। ग्राप जानते हैं कि गांधी जी ने हिन्दू-मुस्लिम एकता के लिए भ्रपनी जान दे दी । यहीं दिल्ली में उनकी जान गई। उनके पास केवल-मात्र एक शरीर था, वह भी उन्होंने दे दिया । यह समस्या कोई साधारण समस्या नहीं है । इसको स्राप हल्के ढंग से मत लीजिये। ग्रापने पीड़ित परिवारों को पांच हजार रुपये दे दिये या कुछ अमीन दे दी, यह तो एक है । हो साधारण वात हैकि ग्रापने उनको शांत करने के

public importance लिए या उनके ग्रांस पोंछने के लिए ऐसा किया हो । यह भी हो सकता है कि इस हाउस को णांत करने के लिए ऐसा किया जाता हो । यह एक तरीका है। इस प्रकार से यह समस्या हल नहीं हो सकती है । श्राज तक हमने यह कभी भी नहीं था कि डा० ग्रम्बेदकर जी के नाम पर निकाले गये जुलूस पर इस प्रकार पथराव हो ग्रीर पांच या सात ग्रादमी मारेगये हों। जब रेडियो में मैंने इस प्रकार कासमाचार सुना तो समझा कि अब यह समस्वा या ग्रागरा का यह झगड़ा समाप्त हो गया है । लेकिन बाद में फिर सुना कि एक द्रादमी और मारा गया है। हमारे राज्य मंत्री ने कहा कि हम इस हाउस की फीलिंग को राज्य सरकार तक पहुंचा देंगे । उसके बाद हमारा कोई ग्रधिकार नहीं है ग्रापको खुद मालूम नहीं है कि ग्रापके ग्रधिकार क्या है। दुखद बात तो यह है कि हमारे देश में चिरागतले ग्रंधेरा हो रहा है । जिनके पास अधिकार हैं वे कहते हैं कि इस मामले में हमारे **पा**स ग्रधिकार नहीं हैं। ग्रापको यह मालू**म** होना चाहिए कि ग्रधिकार प्राप्त किये जा**ते** हैं। ग्रापने कहा कि हम इस सदन की भावनाम्रों को उत्तर प्रदेश की सरकार तक पहुंचा देंगे। लेकिन मैं कहता हं कि आप यह वायदा की जिये कि हम उत्तर प्रदेश की सरकार से यह कहेंगे कि वह इस सारे मामले की जडिभियल इन्क्वायरी करवाये । मैं जानता है कि ब्राप राज्य मंत्री हैं और आपको गृह मंत्रालय के सकेटेरिएट से जो कुछ लिख **∌रदिया गया है उसको श्राप यहां पर**ः पड्कर सुनादेते हैं। जो श्रापके श्राफिस वालों ने आपको सलाह दी, वह आपने यहां पर कह दी। मैं यह भी जानता हूं कि आजपने इस मामले के संबंध में डिस्कशन किया होगा। हम तो यह चाहते हैं कि ब्राप

a matter of urgent

नामले की जडिशियल इन्ववायरी करवाइये । उत्तर प्रदेश सरकार की बात तो बाद में श्राएमी, लेकिन मैं तो पहले यह जानना चाहता हं कि भ्राप क्या यह फील करते हैं या नहीं कि इस मामले की ज्डि-शियल इन्क्वायरी होनी चाहिए? मैं पृछता हुं कि स्राप उत्तर प्रदेश सरकार से यह क्यों नहीं कहते हैं कि इस मामले में हमारी भी जवाब देही है, इसलिए श्राप इस मामले की ज्डिशियल इन्द्रवायरी करवाइये ? ऐसा कहने में श्रापको क्या संकोच है ? क्या भ्रापको उत्तर प्रदेश का चीफ मिनिस्टर खा जाएगा ? क्या वह कोई बाघ है कि आपको मार देगा? आप लोग यहां पर मरने वालों की संख्या बता देते हैं ? मैं पुछना चाहता हं कि क्या इस संबंध में ग्रापका कोई कर्त्तव्य नहीं है ? समाज में कमजोर वर्ष के लोगों पर इतने बड़े ग्रत्याचार हो रहे हैं, लेकिन ग्राप उसकी ग्रहमियत को समझ नहीं पारहे हैं – वेशी ग्रन्भव है। इसलिये मैं **ग्रमभव** की बात करता हुं। ग्राप उन से कहिये ऋौर यह बायदा करके जाइये कि ग्राप कहेंगे कि यह जो फायरिंग हुई है उसको सब जगह कंडेम किया गया है। यह बरदास्त करने के बाहर की बात है जो जलुस पर इस तरह से हया। भीतर से जो कुछ हम्राहो वह मैं नहीं कह सकता। जब मैं पेपर पढ रहाथातो उससे लगता था कि स्लैकनैस ग्रान दि पाटं ग्राफ दि य • पी० गवर्नमेन्ट यह हम्रा। यह कैसे इतना बड़ा कांड हम्रा यह वात ग्रापको उनसे कहनी चाहिए। दूसरी बात उनसे कहिये कि उसके लिये एक जडिणियल इिन्क्वायरी बिठाइये ग्रौर ग्रगर ग्राप ज्डिशियल इन्क्वायरी नहीं बिठाते तो हम इसके लिये इन्क्वायरी बैठायेंगे। मैं भ्रापसे निवेदन करना चाहता हं कि इसके लिथे ग्राप हिचकिचार्ये नहीं। यह मत समझिये कि हमने तो इसको अस्वीकार कर दिया ग्रीर ग्रब कहने में लाज लगती है कि कैसे कहे। ग्राप यह बात मत सोचिये। जो ठीक बात है उसको करिये। देर ग्राइये दुरुस्त ग्राइये। ग्रपने हीसले को बढ़ाइये ग्रीर चीफ मिनिस्टर से क.हिये। वहत दका कहा

गया है इंडिया गवनंमेंन्ट की तरफ से स्टेट गवर्नमेन्टको। यहलाएण्ड ग्रार्डरकासवाल है। वहां का जो चीफ सेकेटरी है वह आई० ए० एस० ग्राफिसर होता है ग्रीर उस पर स्रापका कन्ट्रोल है, वह स्रापके हाथ में हैं। में जानता है कि चीफ मिनिस्टर के खिलाफ भी जब यहां से कहा जाता था तो वे लोग चीफ मिनिस्टर की बात नहीं मानते थे, यहां की वात मानते थे। उनकी सर्विस क्योंकि होम मिनिस्दी के हाथ में हैं। फिर चीफ मिनिस्टर ग्रापके कूलीग है। यदि वह भी चाहते हैं ग्रीर ग्राप भी चाहते हैं तो फिर मश्किल क्या है, श्रापको कौन रोकता है कि जड़ीशियल इन्क्वायरी न हो। हमें वेलछी कांड की याद है। यहां पर उसके बारे में बहस हई। वेलाछी की जब पहली रिपोर्ट ग्राई तो गृह मंत्री खुद जवाब देरहे थे। एम० पीज० का एक डेलीगेशन वहां गया। उन्होंने कहा कि चौधरी चरणसिंह को क्योंकि वह सरकारी रिपोर्ट थी. इसलिये उस पर बोलना था ग्रीर वह उस पर बोल चुके। उन्होंने ग्रपनी रिपोर्ट दी ग्रौर उसको देखने के बाद उन्होंने महसूस किया कि हां, इसमें कुछ सच्चाई माल्म पड़ती है। यहां जुडिशियल इन्क्वारी करने पर बड़ा हंगामा हम्रा, झगड़ा हम्रा था। उन्होंने कहा कि बिहार के चीफ मिनिस्टर कर्परी ठाकर ने 5 सदस्यों की एक कमेटी बना दी है ग्रीर क्योंकि कमेटी बनी हुई है असेम्बली के जरिये, उसकी रिपोर्ट ग्रा जाय, फिर विचार किया जायेगा कि क्या होगा ग्रौर क्या नहीं होगा । उस समय यह नहीं था कि जडिशियल इन्क्वायरी नहीं करेंगे। इसके बारे में रिपोर्ट ग्राने पर सोचा जा सकता है वह रिपोर्ट ग्राई या नहीं ग्राई, हम लोगों के पास इसकी कोई खबर नहीं है। वेलछी के बारे में ग्राप कह रहे हैं कि इतने सी रुपने दिये गरे। जुडिशियल इन्क्वायरी क्या हुई, उस कमेटी ने क्या रिपोर्ट दी, उसकी हम लोगों के पास कोई खबर नहीं है ।

श्री उपसभापति : श्राप उनको उत्तर देदेने दीजिये। श्री भोला पासवान शास्त्री: उत्तर दे दिया है। वहीं देदिया है। श्राप भी उन्हीं की बात करते हैं।

श्री उपसभापति : मैं तो समय की बात कर रहा हूं।

श्री भोला पासवान शास्त्री: जरा सा हमारी तरफ भी ताकिये। श्रकेले सरकारी पक्ष की तरफ ताकियेगा तो यह बड़ी खराब बात है, बड़ी जबदंस्त बात है। श्राप तो कम से कम पक्षपात रहित हैं ही लेकिन कभी चेयर भी गलती करता है और भयंकर गलती करता है। मैं यह कहता हूं खैर छोड़िये इस बात को।

श्री उपसभापति : मैं तो केवल समय के लिये निवेदन कर रहा था । श्राप इसमें 4 घंटे की बहस कीजिये । मुझे इसमें . . .

श्री भोला पासवान शास्त्री: मैं चार घंटे के लिये निवेदन नहीं कर रहा हूं। हमारा समय कोई सीमित है? मैं ग्रापके कहने से बैठ जाऊंगा। ग्रगर भूपेण गुप्त नहीं बैठेंगे तो बिठायेंगे उनको।

SHRI BHUPESH GUPTA: Sir, the honourable Member is an ex-Chief Minister

श्री उपसभापति : जैसे आपसे निवेदन कर रहा हूं वैसे उनसे भी निवेदन कर रहा हूं।

SHRI BHUPESH GUPTA: Sir, the honourable Member is an ex-Chief Minister. He knows the trick of the trade . . .

श्री भोला पासवान शास्त्री : तब तो हम भी भूपेशगुप्ता, श्री कल्पनाथ राय ग्रीर श्री मोर्य जैसे मिल्लों का रास्ता श्रपनायें, तभी समय दीजियेगा हमको यह तो हैरत को बात है, अभ्वयं की बात है कि श्रापका मन उकता रहा है। हम इतनी श्रहम बात कर रहे हैं हरिजन मारे गये हैं क्या यह मामुली बात है ? श्रगर वड़ी जाति का एक भ्रादमी भी मर जाता तों फिर श्राप देखते कि क्या होता यह बहुत दुखद बात है कि होल हाउस सदर, श्रौर चेयरमैं ऐसे हैं कि कोई फीलिंग नहीं है। इस लिये...

श्री बुद्ध प्रिय मौर्य: श्राप इस बात को क्यों भूल जाते हैं कि जें पी को जरा लाठी का खुस्सठ लगी थी तो दोनों सदनों को कबड्डी का ग्रखाड़ा बना दिया था ग्रापके दल वालों ने ।

SHRI BHUPESH GUPTA; Sir, we have a golden triangle in this matter: the ex-Chief Minister, the ex-State Home Minister sitting in the Chair,, and the State Home Minister. Between three of you, you should guide us in this matter.

श्री भोला पासवान झास्त्री: श्राप जानते हैं कि जब श्राप स्टेट मिनिस्टर थे तो श्राप खुद रुपसपुर में जांच करने के लिये गथे थे।

SHRI ARVIND GANESH KULKARNI: Sir, may I make a submission? Shri Bhola Paswan Shastri is a respected leader of our country. In view of what Shri Shastri submitted, would you please direct the honourable "Minister that he must come out with full facts? Would you please direct the Government that they must appoint a commission if the Chief Minister of Uttar Pradesh is not going to do it? Otherwise, we have no interest in this debate here. We will all stage a walk-out.

श्री भोला पासवान शास्त्री ः यह तो में भानता हूं ग्रापका जा भी ग्रादेश होगा हम उसी डिसिपलेन में रहेंगे। लेकिन ग्रापकी भी फीलिंग है ग्राप भी ग्र दमी है, ग्राप चेयर मैन हैं ग्रीर ग्रापकी भी ग्रपनी फीलिंग है। मैं चेयर पर कोई रिफलेक्शन नहीं करता हूं। इस सदन में जब हरिजनों की बात होती है हमें रिफलेक्शन नहीं कहना चाहिए, ग्रगर ठीक नहीं कह रहा तो बाप्स्म ले लेंगे लेकिन चेशर की तरफ से हमको हैल्प मिलनी चाहिए।

वह हेल्प नहीं मिलती है। दूसरे कामों में देखते हैं वहां पर ग्राप बहत सीरियस हो जाते है ग्रगर इस ग्रागस्ट हाऊस में हम को मौका नहीं मिलेगा तो हम कहां जाएंगे। क्या यह हाउस किसी खास ग्रादमी के लिए है किसी खास जाति के जिए हैं। मैं तो फीलिंग की बात कह रहा है। अगर आगरा में जडिशियल इन्क्वायरी नहीं होगी, सरकार बादा नहीं करेगी तो में यह कल्ना चाहता हं कि हम इस सरकार से कोई भी उम्मीद नहीं कर सकते हैं। इस ब्रागस्ट हाऊस में इस पर जरूर विचार होना चाहिए। मैं देखता हं मामली सी दात में ज्याडिशियल इन्क्यायरी बैठा देते हैं लेकिन इतना बड़ा काम हो गया है इसको ग्राप हंसते हंसते ग्रीर मस्कराते हुए ले रहे हैं। इसी को देख कर बाहर के लोग जो जल्म करते हैं , वे कैसे खुश नहीं होगे, पुलिस कैसे खुश नहीं होगा। कहां जाग्रोगे ? राज्य सभा में चेथरमैन हमारा, होम मिनिस्टर हमारा प्राइम निनिस्टर हमारा, आप थाने से लेकर जहां जाएंगे वहा पर ऐसे ही होगा। हमारा चेयरमेन नहीं है। यही तो फीलिंग है. हरिजनों की भी यही फीलिंग है। हम इस वडे हाऊस में फहते हैं ग्रायको डाथरेक्शन देनी चाहिए, चेयरगैन को डायरेक्शन देनी चाहिए कि इसमें ज्याडिशियल कराग्रो । ज्यांडिशियल इन्क्वाथरी कराने ५र ग्रापको कौन सी लाज लगती है? यह तो एक जस्टी-फाइड डिमांड है । इसमें ग्रापकी क्या तोंहीन हो जाएगी? सरकार तो श्रपने चौकीदार से भी हार जाती है तो भी बनी रहती है। फिर यह तो एक बड़ा काम है। सरकार कभी छाटी नहीं होतो है। सरकार तो सरकार है। यह धनिक लाल मंडल, चौधरी चरण सिंह या मोरारजी भाई का सवाल नहीं है. यह तो सरकार का सवाल है जिसके कि ग्राप दिन रात होल पीटते हैं। ग्राप वायदा कीजिए। मैंने ज। सजेजन १५या है कि ज्युडिशियल इन्क्वायरी कराग्रो ? अगर श्राप तैयार नहीं है या श्रापको पावर नहीं है तो यह भी कह सकते हैं कल भी वायदा कर सकते हैं। ग्रगर ग्राप श्रपने

ग्राप नहीं करने तो कम से कम किसी के सिखान पर वायदा कर दो। मैं तो यह चाहता था कि धनिक लाल मंडल जी के दिल से यह वात उठती और यहां ५२ कह देते कि आपके बोलने की जरुरत नहीं है हम ज्यडिशियल इन्यवादरी बैठा देंगे भले ही उत्तर प्रदेश सरकार बैठाए था न बैठाएं। हम तो यह जम्मीद करते थे पता नहीं क्या ऐसी चीज है कि विमाग का दरवाजा खलता ही नहीं है। खैर जो भी हो ग्राप वाददा कीजिए कि इसनें ज्युडिशियल इन्ववायरी करा-एंगे। ग्रगर ज्युडिशियल इन्ववायरी नहीं होगी ता हम तमाम अपोजी जन के लोगे सो चेंग वि श्रागे क्या कायंबाही की जाए।

a matter of urgent public *importance* 

SHRI L. R. NAIK: On a point of order. We have heard with rapt attention hon. Member Shri Naidu speaking about certain acts of the Police officers. And he asked how the Home Minister of the Government of India or a Minister of State could be held responsible for those acts. That was his point. In reply, the hon. Home Minister thanked him. In my opinion mere thanking is not a proper reply. What has to be noted is that in a Parliamentary set up or in a Parliament....

MR. DEPUTY CHAIRMAN: Let the Minister reply to the points raised earlier.

SHRI L. R, NAIK: I am finishing. What is missing is....

MR. DEPUTY CHAIRMAN: Let the Minister say what he has to say on the points raised earlier.

श्री धनिक लाल मंडल : श्रीमन, शास्त्री जी ने जिन भावनाओं के साथ ग्रंपनी बात को रखा है, मैं निवेदन करना चाहता है कि सरकार का टाल मटोल करने का कोई इरादा नहीं है लेकिन में स्पष्ट करना चाहता हं कि गाननीय सदस्य कह रहे थे कि हमारे मन में एक गांठ है। मेरे मन में किसी प्रकार की कोई गांठ नहीं है ग्रीर माननीय सदस्य मझे जानते हैं। [श्री धनिक लाल मंडल]

जब वह खुद चीफ मिनिस्टर बने थे—मैं एक मजबूत इरादे का खादमी हूं, सवाल यह नहीं है। सवाल यह है कि जो कानून है जो कमीणन आफ इन्क्वायरी एक्ट है उसमें ला ए॰ड थ्राडर के मामले में हमको जुडोिणयल इन्क्वायरी विठान का कोई खिशकार नहीं है। किन्तु जैमा मैंने शुरु में कहा कि माननीय सदस्यों की जो भावना है उसको मैं समझ रहा हूं मैं खौर मैं माननीय सदस्यों की भावनाओं को उत्तर प्रदेश के मुख्य मंत्री तक पहुंचा दुगां...

डा॰ रफीक जकारिया (महाराष्ट्र) ग्राप उस भावना से सहमत है।

श्री धनिक लाल मंडल : मेरी [सहमित ग्रीर ग्रमहमित का प्रश्न नहीं है, मैंने जब यह कहा कि मैं माननीय सदस्यों की भावनाओं को उत्तर प्रदेश के मुख्य मंत्री तक लिखित रुप में पहुंचा दंगा तो...

(Interruptions)

डा० रफीक जकारिया : श्राप कहिए मैं भी महमत हुं ......

श्री घनिक लाल मंडल: मेरी महनति का सवाल नहीं है कमीशन श्राफ इन्क्यायरी एवट के ग्रंदर सेंटर को लाएण्ड शार्डर के मामले में इन्क्वायरी विठाने का ग्राधिकार नहीं है भीर सेंटर ग्रीर स्टेट का जो स्लिशन है.....

(Interruptions)

SHRI BUDDHA PRIYA MAURYA: Sir, I am on a point of order.

श्री धनिक लाल मंडल : हमारी भावना तो सरकार की भावना है। मैं माननीय सदस्यों से कह रहा हूं कि कमीशन ग्राफ इन्क्वायरी एक्ट में सेन्ट्रल गवर्नमेस्ट को ला एण्ड ग्राइंट के मामले में इन्क्वायरी विठाने का ग्रधिकार नहीं है। यह सेंटर ग्रीर स्टेट के रिलेशन का मामला है, यह एक नाजुक मामला है ग्रीर हम लोग जो स्टेट ग्रांटोनामी हैं SHRI BUDDHA PRIYA MAURYA: Sir, I am on a point of order.

श्री धनिक लाल मंडल: उस भामले में दखल नहीं देना चाहते हैं फिर चाहे दल उत्तर प्रदेश का समला हो, संगाल को हो या आहा प्रदेश का हो अथवा कही का हो, जो जानग है

SHRI BUDDHA PRIYA MAURYA: Sir, I am on a point of order.

श्री घनिक लाल मंडल : जो संविधान है उसी प्राविधान के ग्रंदर मैं बोल रहा हूं। मैंने इसलिए माननीय सदस्यों को ग्राव्यासन विधा कि ग्रापकी जो भावनाएं हैं उसको मैं Let me say first. Why are you crying? There is Deputy Chairman there to decide.

SHRI BUDDHA PRIYA MAURYA: Sir, my point of order is this. I have got the Constitution and I am now quoting from the Constitution. I am quoting from the Directive Principles of State Policy which have got precedence over the Fundamental Rights and one of the Directive Principles which relates to the Scheduled Castes and the backward classes is in article 46. It says:

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

Sir, this is the constitutional provision. Is it not the responsibility of the Government of India to protect the interests 0f the Scheduled Castes and the Scheduled Tribes? Is it not your responsibility to protect their life? You say that it is not your responsibility?

SHRI ARVIND GANESH KUL-KARNI: Sir, I would like to make a

humble submission to you. We know the trend of his reply and we know how he is replying. Whatever may be the (institutional provision, it can be examined later. But I would like to request Mr. Advani through you to do one thing. I would like to make a request through you to Mr. Advani for whom I have got great respect because of his impartiality. He was sitting here on this side and we were sitting there and I always found him to be objective. So, I would like to request the Leader of the House not only to kindly convey our feelings to the UP Chief Minister, but also to take up the matter with the Prime Minister and get a satisfactory reply in response to the feelings of the Members here "who are very much interested in this as you might also be interested. This is to be condemned by all sides.

SHRI BHUPESH GUPTA: Sir, we want the position to be taken note of. I began my speech by referring to the constitutional provision, particularly the Directive Principles. The Centre is directly involved. Therefore, investigation into this matter is quite relevant.

(Interruptions)

DR. RAM KRIPAL SINHA: Sir. what was the point of order?

SHRI BHUPESH GUPTA: Sir, the Centre is responsible. Besides article 46, there are other provisions and the honourable Minister has the right to give directions to the State Government. Therefore, you have the power. The question is whether you will decide to use it or not

MR. DEPUTY CHAIRMAN: All right. Yes, Prof. Sourendra Bbattacharjee.

3 P.M

श्री भोला पासवान शास्त्री अगर श्राप डाइरेकशन नहीं देना चाहते हैं—नहीं दीजिएगा—सरकार का जो जवाब हुआ है वह हमने सुन लिया है श्रीर लीडर श्रोफ द हाऊस भी कुछ नहीं कहना चाहते हैं, हम लोगों को कोई मैटिम्फ्रिक्शन नहीं हुआ है और वह बिल्कुल असन्तोषजनक जवाब है; हम निराश हो गए हैं सरकार से। अतः हम इस सदन की कार्यवाहों में फर्दर भाग नहीं लेना चाहते हैं। हम सदन से वाक आजट करते हैं:

public importance

(At this stage some hon. Members Lejt the Chamber)

SHRI N. G. RANGA (Andhra Pradesh): Mr. Deputy Chairman, Sir, I agree with the words that have come out from the lips of my hon. friend, the leader of the Congress Party, on my left. My friend, Mr. Maurya, has just now drawn the attention of the House as well as the Home Minister to the Directive Principle which is embodied here in Article 46. My hon. friend goes on referring to the fact that law and order is a State responsibility. These are the words which are there:

"The State (the Union Govern ment) shall protect them (Schedul ed Castes and Scheduled Tribes) from social injustices and all forms of exploitation "

Now, what happened the other day on three occasions is something which is absolutely shameless. Would it ever have happened in regard to,: people other than the Scheduled Castes and Scheduled Tribes. We are not the only people looking at these things. The rest of the world is also looking at this. Just as we see how the blacks in the United States had been exploited and dis-discriminated against by the white people, so also the rest of the world is watching how we treat our own Harijans.

What is the fault of those Harijans in Agra, Sir? They wanted to pay their homage to 0ne of their greatest leaders, whom we ourselves in the Constituent Assembly had authorised

#### [Shri N. G. Ranga]

to be the main spokesman for presenting the articles of the Constitution to the Constituent Assembly—Dr. Ambedkar. Then, thereafter, on three occasions those people were beaten up. They were treated in a cruel and inhuman way. By whom? By the police. My hon. friend's own statement makes it very clear. Their own party men have also said so. A number -of MLAs of their own party in Uttar Pradesh Legislative Assembly have also stated that the police have gone far beyond their powers, they have misused their powers, they have worked against those people and they have treated them in such a cruel manner, and repeatedly so. Now, when all these things have happened, is it not the minimum duty of my hon, friend to think about their own responsibilities towards these people, apart from their responsibilities and their respect towards the Uttar Pra^ desh Government? He was telling us that he had got no right to appoint a commission of inquiry; in regard to this matter he pleads his inability. Whom did he consult while appointing commission? Did he consult all these local Governments while appointing the other Commissions to inquire into various affairs that had happened in "different States-not only at the Centre-like the Grover Commission, the Reddy Commission and such other Commissions? Why were they in such a great hurry in appointing all these Commissions? If it was right for them to appoint them, is it not all the more right that respect the desire of the Members of the House— almost unanimous desire of this House? I am sure, in their heart of hearts my friends of the Janata Party on the other side also feel one with us if they are really sincere about this. And I hope, I am sure and I am confident that they Kave trie same feelings of sympathy towards these Harijans- these harassed people, the exploited people not only today but for ages and ages. Yet, how does this Government

respond? Is this the way they should respond to it? Sir, they plead that their source of information is that State Government. But what is the Governor doing? Have they not fallen back upon the Governor on so many occasions when they wanted to dismiss the State Government and when they wanted to deal with the JState Governments in the manner in which they though 'it would serve their own interests? Not only Government, but the earlier Government also did that. Every Central Government has made use of the institution of the Governor. Why did they not get information from him? Why did they not Set information through the CBI? Why did the Home Minister himself and his State Minister not take the trouble of going there on the very first occasion, on the second occasion and on the third occasion? Why have they felt shy about it? Is it because that Government also has the same political colour as this Government? That should not be the main reason or the only reason. According to me, they have failed in their human duty that is east upon them by this Constitution to look after the interests of the Harijans. After all these things, my hon. friend has been extremely liberal towards these people and he would not ask the House to condemn this Government and this Home Minister for having trotted out a reply which would do some credit to the British bureaucrats between 1930 and 1946. When such questions had arisen then, I was reminded of the replies that they used to give. My hon. friend hag trotted out the same sort o'f reply. He has expressed his sympathy and sorrow. They also said the same thing. These are crocodile tears. I would not cali them crocodile tears. These are futile tears. They must learn and they must agree to perform their minimum duty. Their minimum duty is to tell us that they would consult the Governor and the State Government and would make haste in appointing a judicial commission in the manner in which a commission hag

to be constituted. They may consult the State Government about the terms of reference of that judicial commission. But certainly they cannot shed their responsibility. If they continue to do so, then some of my .hon. friends have walked out and we also want to d0 the same thing. An appeal was made to the Chair. I thank the Chair for having allowed this Calling Attention, Motion. When my hon. friend, Shri Maurya, wanted to raise it in some other form, we were afraid that the Chair might not be able to cooperate with us and give us this opportunity. But the Chair was good enough and the Chair was able to discharge its own duty towards this Parliament by helping us in giving a proper shape to this Calling Attention notice. Therefore, I am not inclined to find fault with the Chair, nor do I like to cast upon the Chair any higher burden of responsibility than what it has discharged. But, Sir, there seems to be some kind of paralysis that has overtaken the Home Ministry and the Government of India. I have developed great respect for my hon. friend, the Leader of the House, for his sobriety and for his wise approach to many a problem that arises here. But he ha3 become tongue-tied. Why? Is it because of the fear of the Prime Minister? Would the Prime Minister not like to go on hunger strike or fast unto death if these caste Hindus do not behave properly towards the Harijans? Or is it that he does not want to hazard the fateful day when the Prime Minister might indulge in this kind of sacrificial act? Or is it because of the party interest? My hon. friend very unwisely said that the leader of the Congress Party, Shrimati Indira Gandhi, was going there. He wanted to suggest that she might be inciting these people. Sir, I consider it to be the sacred duty of every self-respecting Member of this House to stand by the Scheduled Castes when such things happen. And they would be failing in their duty if they do not go and rouse those people and develop their

own self-respect, and protect against this kind of atrocity that is being perpetrated at the instigation of the caste Hindus and their legislators and their ministers with the connivance of the local police and possibly with the connivance and consent to the local Government. I do not know to what extent the Union Government itself might possibly be responsible. I do not wish to say anything about it because I have not got the facts. But it is the duty of everyone of us, every citizen in this country, not to speak of Members of Parliament, to go to Agra and rouse those people in order to have self-protective action fin a non-violent manner and in the manner in which they themselves had gone in a silent procession, in order to look after themselves and in order to strike terror into the hearts of these terrorist, Ku Klux Klan type of people that we seem to be having in different parts of the country and never again to misbehave in this manner towards the Scheduled Castes. Therefore, I request my hon. friend to rise in his seat. He belongs to one of the backward classes and he should possibly understand the feelings of these people and the feelings of those of us who have devoted our lives for the uprising, for the self-respect of the Scheduled Castes, Scheduled Tribes and Backward classes, and then give a proper response to the feelings of all of us. If he fails to do so. I am afraid, we would have to walk out.

SHRI DHANIK LAL MANDAL: Sir, I have nothing more to add. I have already assured you, Sir, and the hon. Members of this House that I will write to the Chief Minister apprising him of the feelings of this House. (Interruptions)

SHRI BUDDHA PRIYA MAURYA: Sir, we walk out in protest.

श्री जयपकाण नारायण को जुल्स में लाठी लगने से खरोच श्रा जाने पर एनकायरी हो सकती है, सदन बैठ सकता है, इस पर नहीं हो सकती। जबकि श्रागरा में जोपितों को गोलियों से मारा जा रहा है।

(At this stage some hon. Members left the Chamber.)

MR. DEPUTY CHAIRMAN: Now Shri Bhaltacharjee.

PROF. SURENDRA BHATTACHARJEE (WestBengal); Mr. Deputy Chairman, Sir, the statement presented by the Minister of State this House rather surprises rhe. A question has arisen in my mind whether it is the responsibility of the Government just to defend whatever the police did. At least, that is the question which arises in my mind from the report.that has been placed before the House by the Minister of State for Home Affairs. The statement in my opinion leaves a wide gap and all that cannot be explained by the plea that it is based on the information received from the State Government. First of all, if I could follow the statement correctly, a procession of the neo-Buddhists was taken out on the 14th April. Then on the 23rd, a procession was taken out where some disturbances in the nature of stone-throwing took place and the police succeeded just in completing that demonstration peacefully. That is the claim that has been made. Then on the 1st of May, something occurred. And the number has been quoted by some as 80 persons, many of whom were taken into custody. Thereafter there was demonstration by about 100 persons and when they were dispersed and were leaving the place certain incidents occurred resulting into firing which ul\*i-mately took a toll of 8 lives up to now, according to official reports; unofficial report is something else. I am at a loss to understand from my experience in my State as to how when just 80 or 100 people were involved the situation became so tense and firing became necessary. In two places the Minister has referred to the plea of self defence on the part of the Police. A police inspector was fired upon. I have seen in the Press this fact has been disputed and it is not known whether there was any firing on any police inspector. But that inspector is a crack shot. He shot back and killed.

Next there was firing from house-tops on the Police and the Police fired back. Again it is found that the policemen there are crack shots and a per son was killed. I do not know whether the instruction was to shoot to kill. From the Statement that has been made, it is nowhere proved that there were widespread disturbances or that the law was taken into their own hands by a large number of people. At least, the Statement does not say so. Would not the Government take stock of the situation and see that the action of the Police, the excesses of the Police where they are acting in this trigger happy manner as they have been doing in U.P., in Bihar and other places, where firing becomes the order of the day, are restrained and restricted? What is the stand of the Union Government? What is the stand of the State Government regarding the judicial inquiry? The Minister of State has agreed to convey our feelings to the Government of UP. Why can't he say that it is a fit case, when so many lives have been lost at the hands of the Police, for an impartial judicial inquiry? I would suggest that at least a Paifliamentary delegation, a Parliamentary team, should be sent to Agra to take stock of the entire situation. We are in the midst of noble institution. Our country on this caste issue has been divided vertically. This is something fraught with grave consequences. Other forces may be behind it. greater imaginativeness is required on the part of the Government. Its attitude should not be just to put a seal of approval to whatever is done by the Police, whose propensity towards violence is no less than that of any other segment of the people; it is much more. So, I would just request the Minister of State for Home Affairs to give his opinion regarding the performance of the Police in Agra, his opinion regarding the justification of the demand for a judicial inquiry. I would request him to accept, at least, the demand for sending a Parliamentary team at the earliest opportunity to Agra to go into the entire incident and to recommend steps

for the avoidance in future of such incidents.

SHRI DHANIK LAL MANDAL: Sir, I have nothing more to add. It is the same thing being repeated again and again, I have already said that I will certainly convey the feelings of this House to the U.P. Chief Minister. Surely I will write to him.

**GHANSHYAMBHAI** SHRI (Gujarat): Sir, may I just speak two words?

MR. DEPUTY CHAIRMAN: No, I am sorry. Yes, Mr. Kunjachen.

SHRI P. K. KUNJACHEN (Kerala): Sir, I have heard the statement of the Home Minister but I am sorry to say that the facts stated by the Home Minister are based on the police version or what the Government of U.P. said. Sir. from our Party. Mr. Bhagat Ram. M.P. Lok Sabha was sent there to conduct an on-the-spot study of the situation. He went there and studied the situation at all the places and he has brought a fired bullet also from the place where the Harijans are living. I am referring to certain facts here which have been conveyed to me after a thorough study conducted by Mr. Bhagat Ram, M.P. On 14th of April, Dr. Ambedkar's Day was observed by the Scheduled Castes and the Scheduled Tribes which was a usual practice which has been continuing for a number of years. On the 15th of April, the high-caste Hindus in the Amar Ujala issued a provocative statement and organised a demonstration and later on attacked certain houses etc. of the Harijans. In protest, the Harijans conducted a rally on the 23rd. That rally was also attacked. I do not want to repeat the facts which have already been stated here. In protest, they then conducted a peaceful Satya-grah from the 24th to 29th. Three hundred persons were arrested. Sir, if the Government was serious, it could have prevented the situation of firings and killings of the people. Sir, the

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curfew has been imposed in the areas where the Harijans and other backward class people are living, not in other places. Firing took place only in those areas where the Harijans are living, and not in other places. From these facts, it is very clear that the police, with the connivance of the RSS people, the land lords, the hooligans and the caste Hindus conspired and planned and attacked the Harijans... (Interruptions).

a matter of urgent public importance

SOME HON. MEMBERS: No, no.

SHRI P. K. KUNJACHEN: Atrocities on the Harijans have been continuing in this country for a long time during the last 30 years. The Con. gress Government, including Mrs. Indira Gandhi Government, failed to protect the Harijans from the atrocities, that is, molestation of Harijan women, burning their huts, killing and torturing them. All these atrocities were being committed on the Harijans and the Congress Government miserably failed to protect the Harijans. Similarly, after the Janata Government came to power, they have also utterly and miserably failed to protect the Harijans. I must say, this Agra incident is not an isolated incident. It is a continuation from Belchi to Pandu-nagar.

At least, after the Pandunagar incident took place, the Government of U.P. must have been very careful and serious to see that such incidents do not occur again in U.P. The Government should have seriously considered over it. But now we see this Agrj incident. That is why, I say, it is a continuing process. What is the attitude of the Government this situation? How is the towards Government going to prevent these atrocities on. the Harijans? Sir, the Janata Government is sitting on a volcano. Shrimati Indira Gandhi and her Congress Party are sure to try to exploit this situation. She is trying to come back toy hook or by crook. As far as I understand, she is utilising all ways and means for a come back, even by

#### [Shri P. K. Kunjachen]

military action. Sir, a serious situation has developed in the country. A feeling has been over India amongst the created all Scheduled Castes, the Scheduled Tribes and the Backward Classes that the Janata Government is oppressing them, that the Janata Government is not protecting them, that the Janata Government is not protecting the interests of the Scheduled Castes. the Scheduled Tribes and the Backward Classes, that they are incapable protecting their interests and that they are not capable of preventing the atrocities being committed against the Harijans. is going to create a very very harmful situation in the country. So, I once again say that the Central Government must be very serious about this. I would suggest that the Government must take some urgent steps. Firstly, there should be a Central Act for prevention of social oppression. Now, there one Act, is only namely. Untouchability Offences Act. There should also be another Act, namely, the Prevention of Social Oppression Act. It should have a very wide scope. As in the industrial field, here also, social justice courts should be formed. Social justice courts should be set up for implementing this Act which will be enacted by the Central Government. Many of the offences should be made cognizable Then only, it will have some offences. effect. The Prevention of Social Oppresion Act should toe passed and social justice courts should also be set up.

Similarly, there should some machinery. police When talk we about some police machinery, the may said that it hon. Minister is a State subject. We also know that this is a State subject. But in many matters, directions are given by the Central Government to the State Gov For ernments. example, how do you deal with the Naxalites? For dealing with the Naxalites, some special police arrangements have been made Similarly, there is the Crime Branch

and so on. Therefore, some special police machinery must be set up in the States for protecting the interests of the Harijans and other people as well as for implementing this legislation which will be enacted by the Central Government. There should be some police machinery. At the same time, we do not think that the atrocities against Harijans can be prevented by Government action alone. Public opinion should also be created. For this purpose, in all the revenue districts throughout India, district-level committees should be set up and they should be given powers to see that the interests of the Harijans, the Scheduled Castes, Scheduled Tribes and the Backward Classes are protected and that atrocities are not committed against them. These committees should 'be asked to see how the atrocities the Harijans, the Scheduled Castes, the Scheduled Tribes and the Backward Classes can be prevented. Government should consider this suggestion very seriously.

Finally, I do not know why the hon. Minister is so shy of conducting a judicial enquiry. It is the duty of the Central Government to protect the interests of the Scheduled Castes and so on. It is guaranteed under the Constitution. I feel that the Central Government can give a direction to the State Government that a judicial enquiry should be conducted. In the U.P. Legislature, in the Upper as well as the Lower Houses, even the Janata MLAs staged a walk-out. As we see from newspaper reports, when this question was raised, in the Upper as well as Lower Houses, the Government did not come forward with an assurance that a judicial enquiry should be conducted. Therefore, the Central Government should give a definite direction to the State Government that a judicial enquiry should be conducted. It should be impartial and it should also appear to the opposition parties that this is impartial. The Government should consider these suggestions very seriously and see that the atrocities

against the Harijans and other people lare prevented and, at the same time, the culprits are punished. I wish to get a categorical reply on this from the hon. Minister.

SHRI DHANIK LAL MANDAL: These are all suggestions.

SHRI VISWANATHA MENON (Kerala): Sir, the hon. Minister is giving parrot-like answers. We are not satisfied with these things. He has given some concrete suggestions. As a responsible person, the hon. Minister should have come out with some suggestions. But he is only giving parrot-like answers. These are not satisfactory. In protest against the attitude of the hon. Minister, our Party is also staging a walk-out.

(At this stage, some hon. Members left the Chamber)

थो शिव चन्द्र झा: उपसभापति जी, मैं यह सवाल पूछना चाहता हं कि ग्रापने यहां पर जो स्टेटमेंट दिया है....

MR. DEPUTY CHAIRMAN: The hon. Education Minister will now make a statement.

में माननीय सदस्यों से यह निवेदन करना चाहंगा कि जैशा मैंने कल कहा था, इस सम्बन्ध में प्रक्रिया यह है कि एक पार्टी का एक ही सदस्य चर्चा में भाग लेता है. चाहे लिश्ट में कितने ही नाम हो। उसके बाद सदन की मध्य कार्यवाही चलाई जगएगी।

SHRI M. R. KRISHNA (Andhra Pradesh): I was told that I will get time to speak on this.

SHRI LAL K. ADVANI: There has been a departure from the practice today. I did not want to intervene, but because it was an issue of an important nature, I would say that it would be in all fairness that if another member from our side wants to speak, he should be given a chance to speak.

MR. DEPUTY CHAIRMAN: All right.

SHRI M. R. KRISHNA: Mr. Deputy Chairman, Sir, we have been hearing the replies from the Minister and also the questions that have been asked by Members from various sides, but the Minister has taken a very strange attitude today. Probably, this is the very fact which is encouraging the people in the country to go against the Harijans, harass them and do all kinds of things. The Minister is neither helping the community nor the Government which he represents. He thinks that he is capable of answering and suppressing the Members. This is not a very fair thing. He is forgetting his responsibility. I could say that because when the military has been called in, we can go into the entire question and discuss the entire issue. Various suggestions have been advanced, but he does not come out with anything. Sir, the discussion in this House is to be considered as very important. If he just wants to rely opon the newspaper reports, if he just wants to assure us that he is going to inform the Chief Minister of U.P., his presence here is not necessary and the country and the Parliament need not waste its time and energy. That should not toe the attitude of the Minister. If the Minister has got the brief and if he cannot go beyond the things which are given to him by his office, it is the duty of the Prime Minister here to come and reply to the House. It is not something which concerns an individual Member or an individual community.

a matter of urgent public importance

SHRI LAL K. ADVANI: If I may interrupt at this stage, when the Minister of State is replying, he is replying on behalf of the Government. There is no point in drawing a distinction between the Minister and the Government. It is on behalf of the Government. Moreover, the Prime Minister was here, I am here and if there is something which the Government wants to add, that could always be done. Therefore, I would pray to the Member not to make any such distinction

SHRI M. R. KRISHNA: I am thankful to the Leader of the House. I do not differ with him. I was also a member of the Union Cabinet. I know when a Minister answers, he answers for the Cabinet. But I would like to ask the Leader whether with the type of reply which the Minister is giving for a burning question like this he is satisfied. When a member is not satisfied, he has got every right to demand that the answer should come from a more responsible Minister. I understand the predicament of a junior Minister, He has been given certain brief. He does not want to go beyond that brief. I have functioned, you have functioned, we know that.

Now are there certain areas where the Harijans are prevented from moving, like the Africans in African countries? Whatever may be the reasons that have been given, whether there was a demonstration, whether the people who had assembled there were unruly, whether the Government or the police officials were not reasonable, I am not going to go into those aspects. Certain areas were forbidden for these people to take out a procession. Now we claim that untouchability has been wiped out from this country. At least, it is said to the whole world that untouchability has been wiped out from this country. Everyone, whether he belongs to the Congress Or the Janata Party, takes pride in saying-whenever he goes abroad-that untouchability has been removed and sincere efforts are being made to wipe out untouchability from this country. On the contrary, we are trying to establish this fact that in a place like U.P. there is an area where the Harijans cannot move because the police has not given them the permission or the police has prevented them from taking out a procession. I wanted this Minister to tell us whether such areas are still existing in this country, particularly in U.P., where these people are not allowed to move freely. second

point I want to mention is that on the untouchability issue, the letters, of the Prime Minister, the letters of the Home Minister, the regular utterances of the leaders of this country have not brought any reason to the people and they have not stopped harassing the Harijans. The whole thing is based on economic problems. Either a Harijan is not properly paid, or he has been beaten up by some caste Hindus, or he had been given some land that has again been taken over, or a Harijan tries to impress upon the other people because he is educated, well dressed and could be a match for other people and therefore the other people, who always wanted these people to be suppressed, feel that they are raising their heads and that is not tolerated in the villages—all these things are happening because of economic considerations. I want to know from the Home Ministry, which is dealing with the Harijan problem, whether they are in a position to suggest to the concerned Ministry—the Finance Minister is also here—and whether there are going to be any economic programmes which the Government would take up in order to solve this problem to a greater extent.

The third point I want to make is, the Ministry at the Centre is perhaps convinced that the State Governments are not competent—at least the Police Department is not competent—and powerful enough to put an end to this kind of harassment. I can give an instance. In Hyderabad, the Muslim population is very small compared to the Hindu population. The Nizam of Hyderabad then wanted a particular community amongst the Muslims to be brought and stationed in Hyderabad. That particular community was given all the powers, including th.? use of arms. This had been done and the harassment to that minority was minimised. At this Sour, will the Government consider, when they know that the State Police is not competent to maintain and manage this things allowing the Harijans

themselves to organise and will the Government give them some protection? We know a scout can go and protect an' area. Most of us have been in the Scouts Movement and we have taken on this kind of work. I want to know, if it could be systematically organised throughout the country, whether the Government of India would be able to extend some help.

Sir, in Tamil Nadu when Kamraj Nadar was the Chief Minister, there was a riot in Ramanathapuram District because one person who was not even a Harijan but a convert was attacked and killed. There was a big riot and the whole State was in flames. It was about to spread to the entire country when the leader then, Shri Govind Ballabh Pant, requested the Chief Minister and every thing that was to be done was done to satisfy the Harijans of the entire country. That kind of confidence has to be created by the Janata Government. It is not the question of the Home Minister just replying here. The question is whether the Home Minister or his Ministry is in a position to create this kind of confidence in the country so that every Harijan would feel that his life and property are secure in this country.

SHRI DHANIK LAL MANDAL: No area in India or U.P. is prohibited. Every individual citizen of this country has the fundamental right guaranteed under the Constitution to move about in any part of India and settle in any part of India. But the question is, when the procession was taken out, the district authorities talked to the sponsors of the procession and took a word from them that the procession would not pass through that area in which there was tension— the Peepal Mandi area. That was the request of the district authorities and it was agreed to. Moreover, that area was declared prohibited and sec. 144 of the Cr. P.C. was promulgated. So as soon as section 144 of the Cr. P.C. is promulgated an assembly of more than five persons cannot go

that area. That was the only restriction. There was no other restriction.

a matter of urgent public importance

One suggestion given by the hon'ble Member was the creation of a volunteer force organised by private agencies. He wanted to know whether the Central Government would give permission for the creation of such a force so that the Harijans can protect themselves. Sir, we do not think there is any need of such a private volunteer force. Our police force ts competent enough to deal with any situation. Of course, whatever weakness is there in the working of the police force we are trying to remedy it and I am sure that every individual citizen in this country including the Harijans and the Adivasis wiil be provided full security.

श्री शिव चन्द्र झा : एपसभापति महोदय, एक दो शब्द मैं कहना चाहता है। ग्रागरा में जो घटना हुई यह बड़ी दुखद घटना है, हम सबको इससे दुःख है : लेकिन हम सब जानते हैं कि भारत की जनता को शांतिपूर्ण जलस निकालने का प्रदर्शन करने का ग्रांर ग्रपनी मांगों के लिए सत्याग्रह करने का अधिकार है। यह अधिकार हम लोगों ने उनको वापस दिलाया है। हमने इस ग्रधिकार को लडकर जेल जाकर दिलाया है जो कि हमसे छीनने की कोशिश की गयी थी। ग्रागरा में जो जलस निकला वह बिल्कल क्रांतिपूर्ण जलस था इसलिए वहा पर गोली चलाना ग्रन्छी बात नहीं थी, ठीक नहीं थी। लेकिन यदि कोई ऐसा उपद्रव हो जाता है तो उसे दबाना भी सरकार का काम हो जाता है। ऐसी परिस्थिति में ग्रव मैं माननीय मन्त्री महोदय से जानना चाहता हं कि गोली जिससे लोग मरते हैं वह न चलाकर रबड़ बलेट क्यों नहीं मारी जाती। उपसभापति महोदय, चम्बल घाटी के ववत में यह बात अप्रधी थी। उसमें एक पुलिस के आफिसर ने सिफारिश की थी कि रबड बलेटों का इस्तेमाल जो दूसरे मुल्कों भें होता है वह यहां

# [श्री शिव चद्र झा]

भी किया जाय। इससे जलूस भी कण्ट्रोल होगा और जान भी नहीं जायगी। अतः मन्त्री महोदय से मेरा पहला सवाल है कि अगर शांतिपूर्ण जलूस कण्ट्रोल से बाहर हो जाता है तो रबड़ बुलेट से जलूस को कण्ट्रोल करने की क्या कोई व्यवस्था सरकार के पास है?

मेरा दूसरा सवाल है कि गोली वहां चली है। र लोग मरे तो ह्यब जो लोग मरे हैं क्या उनके परिवारों को सरकार कोई उचित मुद्यावजा देने की व्यवस्था कर रही है या नहीं। क्योंकि मन्दी महोदय ने खुद कहा कि 2-3 जगहों पर मुझावजा दिया गया है। इसलिए झागरा में जो 7-8 झादमी मरे हैं क्या उनके परिवारों को मुझावजा देने के लिए सरकार सोच रही है या नहीं?

मेरा तीसरा ग्रीर ग्राखिरी सवाल है, उपसभापति महोदय, कि यहां पर मन्त्री महोदय ने कहा कि राज्य सरकार की रिपोर्ट पर मैं बोल रहा हूं। यह लाएण्ड आर्डर की बात है परन्तु यह हैरानी की बात हो जाती है कि हम राज्यों की रिपोर्ट पर निर्भर करें। स्नापकी जो मणीनरी है उनकी ग्राप रिपोर्ट लाते हैं ग्रीर जब ग्राप यह समझते है कि खबर या सूचना हमको समय पर नहीं मिल रही है तो क्या आप कोई ऐसी मशीनरो बनाने जा रहे हैं जिससे ऐसी घटनाओं को तुरन्त से तुरन्त हम बन्द करें या उनको कण्ट्रोल में लायें। ऐसी मशीनरी को वार फुटिंग भी कहते हैं क्या सरकार इसको बनाने की सोच रही है जिससे हरिजनों पर इस तरह की जहां कहीं भी घटनाएं हों तो वहां से समाचार लेकरयाउसके बारे में जानकारी लेकरहम उसे तुरन्त कप्ट्रोल में ले आयें?

महोत्य, इस तरह के कई प्रयोग चल रहे हैं जिल में से यह रबर बुलेट का प्रयोग भी है। किंतरह के प्रयोग हो रहे हैं कि झादमी को, जब कभी भी भोड़ उत्तेजित हो जाए, हिंसा पर उतारू हो जाए, तो बिना मारे उसको कैसे काबू में लाया जाए। अभी हम इस स्थित में नहीं आए हैं कि बग्दूक ओर रबर बुलेटस पुलिस को दिए जाएं क्योंकि अभीवह एक्सपेरीमेंटल स्टेज पर है और यदि वह प्रयोग सफल होता है तो उस पर आगे कार्यवाही होगी। इसलिए में माननीय सदस्य को यह आश्वासन देता हं कि इस पर प्रयोग चल रहा है और ज्योंही यह प्रयोग सफल होगा, इसको काम में लाया जाएगा।

दूसरी बात जो माननीय सदस्य ने कही है, मरे हुए लोगों को मुझावजा देने के लिए सरकार क्या सोच रही है, तो जैसा मैंने अर्ज किया है महोदय, यह राज्य का विजय है और हम को इस के बारे में कोई सूचना नहीं है कि उन्होंने इस सम्बन्ध में कोई निण्य लिया है कि नहीं।

माननीय सदस्य ने पूछा कि क्या हम इण्डिपेंडेंट रूप से कोई मशीनरी बनाएंगे जो राज्यों से इन्फार्मेशन कलैंक्ट करेगी? महोदय, जैसा कि मैने कहा, यह सेंटर-स्टेट रिलेशंस का मामला है; यह लॉ एण्ड ग्राइंट स्टेट सब्जैंक्ट है ग्राँर इसमें जो राज्यों के संविधान प्रदत्त ग्रिधकार हैं, कान्न प्रदत्त ग्रिकार हैं, उनमें हस्तक्षेय करने का कोई इरादा नहीं है।

श्री जगदीश प्रसाद माथुर : (उत्तर प्रदेश): श्रोन्ली वन क्ये चन। क्या सरकार के सामने यह दिन्द है कि जहां-जहां झगडे हो रहे हैं उनक पीछे एक स्पेशल पैटर्न है, चाहे बनारस में हुए, सम्भल में हुए, बेलछी में हुए—जलस निकलता है, उस में कुछ लोग आक्रमण करते हैं श्रीर झगड। फैलात हैं? अगर सरकार की दिन्द में यह है तो क्या वह इसकी जांच करेगी 'क्योकि ऐसा लगता

है कि उसके धीछे कोई षडयन्त्र है जो उपद्रव कराने में काम इर रहा है।

Statement

श्री उपसभापति : मन्त्री महोदय कह चुके हैं कि उसके बारे में जग्ब हो रही है।

#### STATEMENT BY MINISTER

#### Amendment of Aligarh Muslim University Act

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, ever since the Aligarh Muslim University Act was amended in 1965 and 1972, there has been a controversy amongst a large section of the Muslims about the changes brought about by the Amendment Acts. It has been alleged that the Amendment Acts affected the basic and historical character of the University and abridged its autonomy.

There has also been a persistent demand both in and outside the Par liament for restoration of the histori cal character of the University and democratic functioning. The Exe cutive Council of the University itself appointed a Committee, on which various interests, e.g. the Faculty and Students, Old Boys and the Non-tea ching Staff etc. were represented, and asked them to make suggestions for amendment of the Aligarh Muslim University Act and Statutes. The Report of the Committee was submitted to the Government in April, 1977.

Government have considered the whole question in the light of the recommendations of the aforesaid Committee as well as the Beg Committee which was appointed before the amendment Act of 1972 was enacted. It has also taken into account the strong feelings that have been aroused on this matter among a large section of Muslims of India and

the staff and students of thf University, both past and present. Government have come to the view that by and large the position created by the amending Acts should be rectified and substantially the position which obtained in 1951 should be restored. Government also considers that certain modifications have become necessary on account of the passage of time and to re-establish its historic character. The broad features o the Amendment Bill will be as follows:

- (1) Restoration of the supreme governing status of the C-jurt with Statute making
- (2) Restoration of the 1951 composition of the Court and the Executive Council and Finance Committee with minor modifications.
- (3) Restoration of the Offic3 of the Honorary Treasurer and the method of election by the Court of Chancellor and Pro-Chancellor.
- (4) Change in the procedure of appointment of Vice-Chancellor so that both the Court and the Executive Council participate in the real sense in his selection.
- (5) Association of students With the academic bodies of the University.
- (6) Incorporation of the provisions relating to Student's Union, Staff Association etc. in the Statutes.

In addition, the special feature of the University viz. to promote especially the educational and cultural advancement of the Muslims of India, is proposed to be brought out clearly in the Amending Bill. Further, the definition of the term "University" is proposed to be amended so as to bring out clearly the fact that the erstwhile MAO College, Aligarh, which was established by the Muslim of India, was incorporated as a University by an Act of Parliament in 1920.